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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

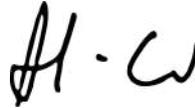
Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

**COUNTER AFFIDAVIT FILED BY THE 14TH RESPONDENT PROJECT
PROPONENT SRI JR GRANITES PVT. LTD., Sy. No. 99/4 & 7,**

Date-03-10-2022



M/S A.L GANDHIMATHI-676/1989

L.PALANIMUTHU-1366/99

B.PRASHANTH NADARAJ-2453/18

COUNSEL FOR 14TH RESPONDENT

CELL-9841277216

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

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It is certified that all the documents contained in the above annexure are true copies.

Date: 03-.10.20

P. Mahesh
JR GRANITES PVT. LTD.,
Sy. No : 95/3,89/1,99/4 & 99/7,
Kotamakanapalli(Village),
Gudupalli,Chittoor-517425(A.P.)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH
and others

...Respondent

**COUNTER FILED BY THE 14TH RESPONDENT PROJECT
PROPONENT**

I, P.Maheshwara Rao son of P.Subba Rao aged about 53 years,
Nominated owner **M/s J.R Granites Pvt.Ltd** in Sy No.99/4 & 7
Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh-
517425 .do hereby solemnly and sincerely affirm and make oath and state as
follows:

1. I am the 14TH Respondent herein and as such, I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the application as false and incorrect except those that is specifically admitted herein in this counter affidavit.
3. It is submitted that the quarry lease and work orders in the above mentioned area was granted in favor of **M/s J.R Granites Pvt.Ltd** in Sy No.99/4 & 7 Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425 by the Director of Mines and Geology, Andhra Pradesh vide Prog's.No.33046/R5-1/2012 dated 13-08-2012, **an extent of 0.850 Ha (Annexure-1)** and the same was executed by the Assistant Director of Mines and Geology, Palamaner vide

P. Maheshwara Rao

JR GRANITES PVT. LTD.,
Sy. No : 95/3, 89/1, 99/4 & 99/7,
Kotamakanapalli(Village),
Gudupalli, Chittoor-517425(A.P.)

Prog's.No.2114/Q/2012 dated 30.08.2012, **(Annexure-2)** we have not carried out my quarrying operations outside the lease area.

4. It is submitted that we have erected the boundary pillars based on Chain system survey in the year (2012) and in the places shown by the Surveyor and maintaining the same till to date and we have operating within the leased area. Hence, we have not encroached outside the leased area.
5. It is further submitted that, the survey done using **GPS** Machines are not accurate and there is a variation of **3 to 5 Meters** at every point, which is agreed by the surveyors of the office of the Asst. Director of Mines and Geology. I assure you that, I have not encroached outside my quarry lease area. I have erected the boundary pillars based **GPS** system **(2013-14)** the survey and in the places shown by the Surveyor and maintaining the same.
6. It is submitted that at present the surveyor has conducted the survey and demarcation using the GPS and the present inspecting has conducted the survey using the DGPS survey so there may be the difference.
7. It is submitted that we have erected the boundary pillars based on GP system survey in the year (2015) and in the places shown by the Surveyor and maintaining the same till to date and we have operating within the leased area. Hence, I have not encroached outside the leased area.
8. It is submitted that the present the surveyor has conducted the survey and demarcation using the GPS and the present inspecting has coordinated the survey using the difference in coordinates.
9. It is submitted that this have applied for a fresh lease, adjacent of the Quarry lease area in Sy No.99/1,2,3,5,6 &126, of Kotamakanapalli vg, Gudupalli Mandal recommended area 1.818 Hect, and the same was grant proposals pending from the DM&G, Ibrahimpatnam.

P. Mahesh
 JR GRANITES PVT. LTD.,
 Sy. No : 95/3,89/1,99/4 & 99/7,
 Kotamakanapalli(Village),
 Gudupalli,Chittoor-517425(A.P.)

10. It is submitted that the SEIAA, Andhra Pradesh, Hyderabad vide Order No. SEIAA/AP/CTR-105/2013/ _____ for production of 1200 m³ /annum issued Environmental Clearance (EC) in favour of of **M/s J.R Granites Pvt.Ltd** in Sy No.99/4 & 7 Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425. **an extent of 0.850 Ha** It is submitted that the above EC is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
11. It is submitted that the Andhra Pradesh District Level Environment Impact Assessment Authority (DEIAA) Chittoor District issued an Environmental clearance in favour of **M/s J.R Granites Pvt.Ltd** in Sy No.99/4 & 7 Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425. vide Order No. DEIAA/AP/CTR-43/2017-43 dated 08.02.2017 **an extent of 0.850 Ha** Black Granite Mine of with production capacity of Black Granite Mine- 300 m³/Annum. Life of Mine is 20 Years. **(Annexure- 3**
12. It is submitted that this respondent **M/s J.R Granites Pvt.Ltd** obtained consent order for established the Mine lease area - 0.850 Ha Black Granite Mine at in Sy No.99/4 & 7 Kotamakanapalli Village, Gudupalli Mandal, Chittoor District Andhra Pradesh- 517425. vide order No. CTR- 642/PCB/ZOK/CFE/2016-1340 dated 14-03.2017 issued by the APPCB Joint chief Environmental Engineer Zonal office Kurnool Valid for a period of 7 years from of issue.
13. It is submitted that this Respondent **M/s J.R Granites Pvt.Ltd** obtained consent order to operate the Mine lease area – 0.850 Ha Black Granite Mine at Sy. No. 99/4 & 7 Kotamakanapalli Village, Gudupalli Mandal, Chittoor District vide order No. CTR-642/APPCB/ZO-KNL/CFO/2017 dated 26-09-2017 issued by the APPCB Joint chief Environmental Engineer (FAC) Zonal office Kurnool Valid for a period ending with 30-09-2022 **(Annexure- 4**

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Sy. No : 95/3,89/1,99/4 & 99/7,
Kotamakanapalli(Village),
Gudupalli,Chittoor-517425(A.P.)

14. It is submitted that we are not using any blasting materials for braking granite blocks, and we are using chemical crack powder and Wire-saw cutting Machine,
15. It is submitted that this respondent mining area above 1 km distance between the kondasamudram Village. It is submitted that no damages in residential houses. It is submitted that the other villages distance are mentioned below as follows;-

SI No.	Villages	Distance of the Quarry Lease area
1	Kondadsamudram	1000 mts (1.0 Km)
2	O.N.Kothur	2500 mts (2.5Km)
3	Kotamakanapalli,	2000 mts (2.0 Km)
4	Chinnakotamakanpalli	1500 mts (1.5 Km)
5	Chinna Agraharam	4000 mts (4.0 Km)
6	Talli Agraharam	3500 mts (3.5 Km)
7	Srinivasapuram	3000 mts (3.0 Km)
8	Krishnarajapuram	5000 mts (5.0 Km)

16. It is submitted that we are operating systamticy and no incidents and some local people working in my quarry.
17. It is submitted that the Deputy Directorate general of mines safety Chennai inspect our mine area on 23-08-2022 and issue Letter No- CNR//Granite/order 22(3)2022 dated 25/08/2022 to this respondent to rectify the observations & Violations within 15 days. There after this respondent wise sent compliance letter dated 30-08-2022 to the Deputy Directorate general of mines safety Chennai. **(Annexure- 5**
18. It is submitted that we have received show cause notice from A.P Pollution Control Board Notice No- 1598/APPCB/RO-TPT/2022-1579 dated 29-08-2022 on certain consent conditions violations in connection with this Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Kondasamudram village. **(Annexure-6**
19. It is submitted that the conditions wise compliance letter from this respondent to APPCB dated 15-09-2022 on the observations made during the visit of Joint inspection committee held on 22.06.2022 as follows;- **(Annexure-7**

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JR GRANITES PVT. LTD.,
 Sy. No : 95/3,89/1,99/4 & 99/7,
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Sl.No.	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	Three mining leases existing in the name of M/s. J.R. Granites - 0.850 Ha, M/s. J.R. Granites - 1.620 Ha and M/s. J.R. Granites - 4.846 Ha are presently amalgamated as one mine and we are maintaining buffer of 7.5 meters for the total extent. Surface plan enclosed
2.	Project Authorities were not provided details/records regarding incurred for each financial year.	We are taking up CSR activities at surrounding villages every year List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt on either side of the roads with local species. Photos enclosed.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos enclosed
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available	As per the instructions, we have engaged 3 rd party analysis agency namely M/s. kiwis eco laboratories pvt Ltd Services The analysis report dated 10-09-2022 pertaining to August month are herewith enclosed.
6	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
7	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, greenbelt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken	We consume very less water that too from mine pit area. No additional drawing of groundwater.

P. Mahesh

JR GRANITES PVT. LTD.,
 Sy. No : 95/3, 89/1, 99/4 & 99/7,
 Kotamakanapalli (Village),
 Gudupalli, Chittoor-517425 (A.P.)

9	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available	We have applied additional land of 1.818 Hect, at Revenue Department. The revenue department have issues NOC and presently we are storing the over burden at applied area.
10	Retaining wall at the end of OB dump of appropriate size is not available	We have recently provided retaining wall as per instructions
11	Details/records regarding Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12	Details/records regarding constitution of separate Environmental Management Cell are not available	Sri P. Senkhar Raju, who is a Diploma holder with total experience of 8 years in mining operations looking after the Environmental Management Cell. 9000950676
13	Details/records regarding funds earmarked for environmental protection measures are not available	Details enclosed
14	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.
15	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed. All documents are enclosed (Annexure-8)

20. It is submitted that this respondent is complying with all the observations of the joint committee. This respondent is not guilty of any acts causing or contribution to pollution. This respondent has all the necessary consent and permissions to operate the unit. It is submitted that the above OA has been filed with false and incorrect facts as against this respondent. There is no cause of action against this respondent.

21. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

P. Mahesh

JR GRANITES PVT. LTD.,
 Sy. No : 95/3,89/1,99/4 & 99/7,
 Kotamakanapalli(Village),
 Gudupalli, Chittoor-517425(A.P.)

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In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to **EXEMPT** to this respondent in O.A. No. 271 of 2022 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at chittoor on this the 3 rd day of october , 2022 and signed his name in my presence.	}	BEFORE ME Advocate
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VERIFICATION

I, P.Maheshwara Rao son of P.Subba Rao 14TH respondent herein, do hereby verify that what are all stated in the above mentioned paragraphs based on records and information are true to the best of my knowledge and belief.

Verified on the 3rd day of October 2022 at Chittoor

DEPONENT

P. Maheshwara Rao
JR GRANITES PVT. LTD.,
Sy. No : 95/3,89/1,99/4 & 99/7,
Kotamakanapalli(Village),
Gudupalli,Chittoor-517425(A.P.)

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DIRECTOR OF MINES AND GEOLOGY: HYDERABAD
(PRESENT SRI B.R.V.SUSHEEL KUMAR, B.E. (MINING) DIRECTOR)

Proceedings No.33046/R5-1/2012

Dated: 13-08-2012.

Sub:- Mines and Quarries - Transfer of Quarry lease for Black Granite over an extent of 0.850 Hectare in Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy in favour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for unexpired portion of the lease period i.e., upto 23.10.2027- Permission - Accorded - Orders - Issued - Reg.

- Ref:-
1. Director of Mines and Geology, Proceedings No. 18767/R5-1/2007, dt:12.09.2007.
 2. Transfer of Quarry Lease application dt:10.05.2012 from ADM&G., Palamaneru.
 3. ADM&G, Palamaneru File No.2114/Q/2012, dt:13.07.2012
 4. ZJDM&G, Kadapa File No.2114/Q/2012, dt:28.07.2012.

-ooOoo-

Through the reference 1st cited, a quarry lease was originally granted for Black Granite over an extent of 0.850 Hectare in Sy. No.99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for period of 20 years in favour of M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy and the quarry lease deed was executed by the Assistant Director of Mines and Geology, Palamaneru vide his Procs. No.1050/Q/2007, dt: 24.10.2007 and lease will be in force upto 23.10.2027.

Through the reference 3rd cited, the Asst. Director of Mines and Geology, Palamaneru has reported that M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy filed transfer of quarry lease application through the reference 2nd cited and the said application was received by the Assistant Director of Mines and Geology, Palamaneru on 10.05.2012.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that transferor i.e., M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy has submitted a notarized affidavit stating no speculation involved in transfer of quarry lease, and Sri M. Ramamurthy, Mg. Director of M/s J.R. Granites Pvt Ltd, had agreed to pay Rs. 75,000 /- (Rupees Seventy Five Thousands only), which was spent for development of quarry. Further the transferee in their notarized affidavit stated that he will pay mineral revenue dues, if any payable to the Government. Further, he stated that no speculation is involved in the transfer of quarry lease as he has agreed to pay Rs. 75,000/- which was spent for development of quarry. The Assistant Director of Mines and Geology, Palamaneru further reported that there is sufficient balance for ADR for the year 2012-2013 and the lessee is not having any mineral revenue dues to the Government in his office jurisdiction.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that the leased area has been inspected by Assistant Geologist of his office on 23.05.2012 in the Presence of Transferor and Transferee. As per the inspection report, topographically the transfer of quarry leased area consisting of Dolerite dyke trending in E-W direction. The quarry leased area is a hillock over a height of about 15 to 20 mts from ground level. Geologically, the applied area represents Peninsular Gneissic Complex comprising grey gneiss with dolerite intrusions. The dyke is fine to medium grained, hard and compact and dark grey to black in colour,

hard and compact and dark grey to black colour, optitic to sub-optitic texture of Plagioclase Feldspar and clinophyroxene as main minerals, Quartz and Epidote occur as accessory minerals. The transferor has extracting good size of dimensional blocks from the leased area. Previously the transferor has been issued demand notice for stocking the granite blocks (which extracted from their leased area) outside the leased area and requested to pay an amount of Rs, 14, 72, 289/-. Aggrieved by the demand notice the transferor has filed appeal before the Director of Mines and Geology, Hyderabad. The Director of Mines and Geology, Hyderabad through Procds No. 50637/PLMR/AH/2011, dated 15.07.2011 set-aside the demand notice issued by the Assistant Director of Mines and Geology, Palamaneru, basing on the report submitted by the Deputy Director of Mines and Geology, Kadapa that the transferor has not extracted or any pit outside leased area. There are two working pits observed in leased area with average measurements of 1) 50X48X2.5 mts and 2) 34X20X05 mts.

Further, the Assistant Director of Mines and Geology, Palamaneru reported that the surveyor of his office has surveyed and demarcated the area to an extent of 0.850 Hectares in Sy.No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District for which the transferee has given his consent for the surveyed area and both transferor and transferee have signed on the surveyed sketch.

Further, the Assistant Director of Mines and Geology, Palamaneru has reported that M/s Supraja Granites, Prop. Sri V. Rajasekhar Reddy paid ADR for the year 2012-2013 and the lessee is not having any dues payable to the Government. The Joint Director of Mines and Geology, O/o the Director of Mines and Geology has approved the Mining Plan vide Letter No. 2567/MP-PLMR/2012, dated 07.07.2012.

As per the notarized affidavit submitted by the transferee i.e., M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy is not having any Mining / Quarry leases in the State of Andhra Pradesh and as such no mineral revenue dues payable to the Government of Andhra Pradesh.

Finally, the Assistant Director of Mines and Geology, Palamaneru has recommended for transfer of Quarry lease held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy over an extent of 0.850 Hectare in Sy. No. 99/4 & 7 of Kotamakanapalli Village Gudupalli Mandal, Chittoor District in favour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for the un-expired portion of lease period i.e., upto 23.10.2027 stating that no speculation involved in the transaction.

Through the reference 4th cited, the Zonal Joint Director of Mines and Geology, Kadapa agreed with the proposals of the Assistant Director of Mines and Geology, Palamaneru.

In view of the above circumstances, permission is hereby accorded for transfer of the quarry lease held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy over an extent of 0.850 Hectares in Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, in favour of M/s J.R. Granites Private Limited, Mg. Director: Sri Muniswamy Ramamurthy for the un-expired portion of lease period i.e. upto 23.10.2027 under Rule 12(5)(h)(viii) of Andhra Pradesh Minor Minerals Concession Rules, 1966 subject to condition that the transferee shall submit consent for establishment (CFE) and Consent for operation (CFO) from A.P. pollution Control Board and Environmental Clearance from Government of India as per S.O. 1533, dated:14-09-2006 and as per Supreme Court judgment dated:27-02-2012 in I.A. No's 12-13-2011 In SLP (C) No.19628-19629/2009 with SLP (C) No's 729-731/2011, 21833/2009, 12498-499/2010, SLP (C)

CC.16157/2011 & CC.18235/2011 within (3) three months from the execution of transfer lease deed subject to the following conditions and the conditions mentioned in the appendix enclosed to this order, other terms and conditions under Granite Conservation and Development Rules, 1999 and subsequent Government orders and executive instructions issued thereupon from time to time.

Encl:- (Appendix)

Sd/- B.R.V.SUSHEEL KUMAR
DIRECTOR OF MINES & GEOLOGY.

//ATTESTED//


FOR DIRECTOR OF MINES AND GEOLOGY

To:

M/s Supraja Granites,
Prop: Sri V. Rajasekhar Reddy
#14-123/3, A.P.V.C Street
Kuppam - 517 425
Chittoor District

..... By R.P.A.D

1. M/s J.R. Granites Private Ltd
Mg. Director: Sri Muniswamy Ramamurthy
J.R. Plaza, 4th Floor, Tank Street, Hosur
Krishnagiri District
Tamil Nadu.

..... By R.P.A.D.

Copy to the Assistant Director of Mines and Geology, Palamaneru along with File No. 2114/Q/2012.

Copy to the Zonal Joint Director of Mines and Geology, Kadapa.

Q.L.W.O: 12/13.33

978
 GOVERNMENT OF ANDHRA PRADESH
 DEPARTMENT OF MINES AND GEOLOGY

Proceedings of the Asst. Director of Mines and Geology, Palamaner.
 (Present: Sri S. Sairam Singh, M.Sc. (Tech), B.L. Asst. Director)

* * *

Proc.No.2114/Q/2012

Dt : 30-08-2012.

Sub :- Mines and Quarries – Transfer of Quarry Lease for Black Granite over an extent of 0.850 Hect., in S.No.99/4 & 7 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy - Transferred in favour of M/s J.R. Granites Private Limited, Mg. Dir: Sri Muniswamy Ramamurthy, for un-expired portion of the lease period i.e., upto 23.10.2027 - Transfer Quarry Lease deed executed - Work orders – Issued.

Ref:- 1) Proc.No: 33046/R5-1/12, Dt : 13-08-2012 of the Director of Mines & Geology, Hyderabad received by this office on 22.08.12.
 2) This office Lr.No.2114/Q/2012, Dt : 24-08-2012.
 3) Lr.Dt : 30-08-2012 from the Grantee company.

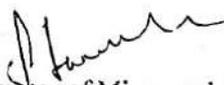
* * *

ORDERS :

The Director of Mines & Geology, Hyderabad vide reference 1st cited has accorded permission for transfer of Quarry Lease for Black Granite over an extent of 0.850 Hect., in S.No.99/4 & 7 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist held by M/s Supraja Granites, Prop: Sri V. Rajasekhar Reddy in favour of M/s J.R. Granites Private Limited, Mg. Dir: Sri Muniswamy Ramamurthy for un-expired portion of the lease period i.e., upto 23.10.2027. Accordingly this office vide reference 2nd cited has requested the transferee to submit the required documents for the execution of Quarry lease deed within the stipulated period. Further the transferee vide reference 3rd cited has submitted all the required documents and requested this office to execute the Quarry Lease deed.

In the light of circumstances stated above, the Transfer Quarry Lease deed is executed in favour of M/s J.R. Granites Private Ltd., Mg. Dir: Sri Muniswamy Ramamurthy on 30-08-2012 and hereby permitted to commence the quarrying operations for Black Granite over an extent of 0.850 Hect., in S.No: 99/4 & 7 of Kotamakanapalli (V), Gudupalli (M), Chittoor - Dist. for unexpired portion of the lease period i.e., upto 23.10.2027, subject to condition that the lessee should submit consent for establishment (CFE) and Consent for Operation (CFO) from A.P. Pollution Control Board and Environmental Clearance from Government of India as per S.O. No. 1533, Dt. 14.09.2006 and as per Supreme Court Judgement dated. 27.02.2012 in I.A. No's. 12-13-2011 in SLP (C) No. 19628-19629/2009 with SLP (C) No's. 729-731/2011, 21833/2009, 13498-499/2010, SLP (C) CC. 16157/2011 & CC. 18235/2011 within 03 months from the date of execution of transfer quarry lease deed.

The lessee should also maintain all the records and accounts in the forms prescribed by the Government. **The lessee should transport the material by vehicles within the limits prescribed by the Transport Dept.,** and also submit necessary returns to the Director of Mines and Geology, Hyderabad and the Dy. Director of Mines & Geology, Kadapa, the Asst. Director of Mines and Geology, Palamaner for each and every quarter as per Rules.


 Asst. Director of Mines and Geology,
 PALAMANER.

To
 Sri Muniswamy Ramamurthy,
 Mg. Dir: M/s J.R. Granites Private Ltd.,
 J.R. Plaza, 4th Floor,
 Tank Street, Hosur,
 Krishnagiri District,
 Tamilnadu State.

Copy along with lease deed submitted to :

- * The Director of Mines and Geology, Hyderabad for favour of information.
- * The Zonal Joint Director of Mines & Geology, Kadapa Zone, Kadapa for favour of information.
- * The Dy. Director of Mines & Geology, Kadapa for favour of information.

Copy to : The Mandal Tahasildar, Gudupalli (M), Chittoor - Dist. for information.

Copy to: The Chief Inspector, Mines Safety, Dhanbad along with sketch for information.

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TRANSFER OF LEASE DEED

FORM-G

[Sec Rule 8]

Form of lease (minor minerals) to private persons

This indenture made the 30th day June of 2012 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd., J.R. Plaza, 4th Floor, Tank Street, Hosur, Krishnagiri District, Tamilnadu State (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

¹[Whereas the grantee has been accorded permission for transfer of quarry lease by the Government of Andhra Pradesh on application in ²[Sealed Tender-cum-Public Auction] of the lands in the Chittoor District for the purpose of quarrying for Black Granite and has deposited with the Assistant Director of Mines and Geology of Palamaner the sum of ₹. 47,000/- vide N.S.C. bearing Nos. 15EF 440948 to 15EF 440951 (04 Nos each ₹.10,000/-), 36DD 343687 for ₹.5,000/- & 71CC 996671 to 71CC 996672 (02 Nos each ₹.1,000/-), Dt. 30.08.2012 paid at Head Post Office, Palamaner, Chittoor District as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained :

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the ³[knocked down amount] dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows :-

The lessor hereby demises to the lessee all those several pieces or pieces of land situated over an extent of 0.850 Hect., in Survey Numbers. 99/4 & 7 in the village of Kotamakanapalli in the sub-registration district of Gudupalli and registration district of Chittoor in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purposes thereof following liberties :-

- (1) To get from the said demised pieces of land.
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds


LESSEE


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so however that nothing shall be done in the exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.

(3) Generally to do all things which shall be convenient or necessary for getting the Black Granite and material hereby authorized to be got and for removing and disposing thereof as aforesaid.

3. These are excepted and reserved to the lessor out of this demise :-

(1) All earth minerals and other substances not herein before expressly authorised to be got from the demised pieces of land by the lessee.

(2) Liberty for the lessor or other persons authorised by him to search for work, get, carry away and dispose of the expected minerals and other substances and for such purposes to have the right of ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised, in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.

4. The said demised pieces of land shall be held by the lessee for the unexpired portion of lease period from the 30th day of August, 2012 to the 23rd day of October, 2027 determinable as hereinafter provided.

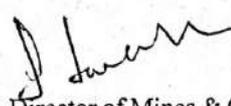
5. The lessee hereby agrees to pay during the said term the following ¹[X X X] dead rent and seigniorage fee whichever is higher and also all cesses which may, from time to time, be imposed by the Government :-

(1) The yearly ¹[X X X] dead rent of ₹. 46,750/- in respect of the said demised pieces of land.

(2) A seigniorage fee for 1) Super Gang Saw above 300 Cm X 180 Cm Size is Rs. 2,475/-, 2) Mini Gang Saw above 270 Cm X 150 Cm & Less than 300 Cm X 180 Cm Size is Rs. 2,000/-, 3) Below 270 Cm X 150 Cm Size is Rs. 1,925/- and 4) for Below 75 Cm Size is Rs. 825/- in respect of the said demised pieces of land.

6. The lessor may, during the currency of the lease, vary the rate of ²[X X X] dead rent and the seigniorage ³[X X X].


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It is hereby agreed and declared that in regard to the said ³[knock down amount] dead rent and seigniorage fee the following conditions shall be observed by the lessee.

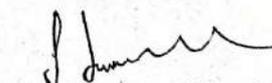
(i) The said dead rent of ₹. 46,750/- shall be paid without any deduction on the Last working day of February in every year in advance.

(ii) The said seigniorage fee of 1) Super Gang Saw above 300 Cm X 180 Cm Size is Rs. 2,475/-, 2) Mini Gang Saw above 270 Cm X 150 Cm & Less than 300 Cm X 180 Cm Size is Rs. 2,000/-, 3) Below 270 Cm X 150 Cm Size is Rs. 1,925/- and 4) for Below 75 Cm Size is Rs. 825/- shall be paid

8. The lessee hereby covenants with the lessor as follows ;

- (1) To pay the ³[knock down amount] dead rent and seigniorage fee on the days and in manner aforesaid:
 - (2) To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- ⁴[(2A) Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/ lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrear of land revenue.]
- (3) Before digging or opening any part of the said demised pieces of land for **Black Granite** carefully to remove the surface soil to a depth of at least __ meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
 - (4) To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
 - (5) Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. ⁵[A quarry lease granted by sealed tender-cum-public auction for sand-is not open for transfer.]
 - (6) After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.


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Asst. Director of Mines & Geology,
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- (7) That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct, showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain completed and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorised by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8) That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.
- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties herein before granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorised agent, as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may occur in or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- (11) That the lessee shall not without the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timber trees on the said lands but he may clear away brushwood or undergrowth which interferes with any operations authorised by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything growing or situated therein in exercise of the rights granted and shall not commence operations until such compensation has been paid.

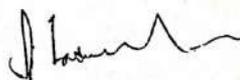

LESSEE


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The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to him or to his property by lessee. The Deputy Director shall be the competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.

- (13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of 'subsistent material standing not less than three feet above the surface of the ground at each corner or angle in the line of the boundary of the area leased to him and at intervals of not more than three metres along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of '[the Director of Mines and Geology] and without payment of the seigniorage fee and the acreage assessment. If lessee or the registered holder fails to intimate '[the Director of Mines and Geology] the discovery of such new minerals and obtain his permission within a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced seigniorage fee and acreage assessment.
- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.
- (18) That the '[knock-down amount] / dead rent and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these presents save that lessee shall if so required by the lessor restore in manner provided by the foregoing


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covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorised and has not been restored.

²[(20) In respect of granite and marble, the lessee shall comply with the provisions of Granite Conservation and Development Rules, 1999 and the Marble Development and Conservation Rules, 2002, respectively.]

9. The lessor hereby covenants with the lessee that on the lessee paying the ¹[knock down amount] dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.

³[9-A]. Government reserves the right, -

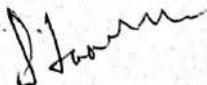
- (i) to cancel the quarry lease granted and executed under these rules after giving a previous notice;
- (ii) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons.]

10. It is hereby expressly agreed as follows :-

(1) If any part of the ¹[knock-down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become insolvent or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of ₹. 47,000/- to be forfeited and also to re-enter upon the demised pieces of land or any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any breach or non-observance of the lessee's covenants herein contained.

(2) ¹[The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part herein before reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination


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of the lease and shall be the absolute property of the lessor who shall not pay any price for the same]

(3) If the lessee shall have paid the ²[knock-down amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of ₹. 47,000/- . shall be returned to him-at the expiration of the said term i.e 23.10.2027.

(4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the ¹[knock-down amount] dead rent and seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology whose decision thereon shall be final and binding on the parties thereto.

21(a) The lessee shall follow and effect the provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.

(b) The lessee further shall take all precautionary measures in conducting mining operations as per the relevant stipulations made under Metalliferrous Mines Regulations, 1961.

(c) If the lessee violates the provisions as stipulated above and having confirmation from the Department concerned necessary action shall be taken for cancellation of the lease, by giving an opportunity.

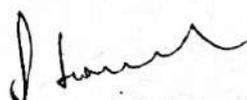
In witness whereof Sri S. Sairam Singh, Assistant Director of Mines and Geology of Palamaner acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee have hereto set their hands the day and year first above writing.

THE SCHEDULE

Name of Taluk / Mandal	Name of Village	Survey field Nos.	Extent in Hects	Assessment	Bondaries North, South, West & East
1	2	3	4	5	6
Gudupalli	Kotamakanapalli	99/4 & 7	0.850 Hect	₹. 55,000/- Per Hector per annum	Sketch enclosed

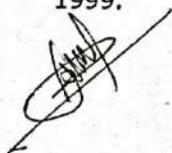
Signed and delivered by the above name in the presence of Sri Muniswamy Ramamurthy, Mg. Dir: M/s J.R. Granites Private Ltd., J.R. Plaza, 4th Floor, Tank Street, Hosur, Krishnagiri District, Tamilnadu State.

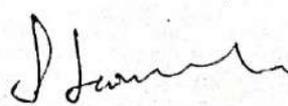

LESSEE


Asst. Director of Mines & Geology,
PALAMANER.

APPENDIX TO PROCEEDINGS NO: 33046/R5-1/2012, DATED: 13-08-2012.

- 1) The grantee should erect and maintain at their own expenses boundary pillars of substantial material as per Rule 12(5)(h)(v) of APMMC Rules, 1966.
- 2) The grantee should without delay send to the ADM&G concerned a report of any accident involving death or injury to any person which may occur in and around the lease area and shall observe all the rules for the time being in force regarding the working of lease.
- 3) The grantee should not assign, sublet, transfer or otherwise dispose of the area under lease without obtaining the previous sanction in writing of the Director of Mines and Geology.
- 4) The grantee should obtain permission of the ADM&G, concerned before he/she/they would erect on the areas under lease any building or structure for quarrying purpose if the area belongs to Government.
- 5) If in the course of quarrying any mineral not specified in the lease is discovered the grantee should at once report such discovery to the ADM&G concerned so as to obtain necessary orders for Quarrying the same.
- 6) The grantee should carryout Quarrying/Mining Operations in accordance with the Mining Plan approved for the entire duration of the lease with annual program and plan for excavation on the precise area year to year for 5 years. The scheme of Mining for the next 5 years and so on should be submitted and got it approved as per Rule 18 of Granite Conservation and Development Rules,1999.
- 7) The grantee should stack the non saleable granite rejects, small granite blocks suitable for possible use in manufacturing of bricks, Flooring, Wall Tiles, etc., dumping of to soil, over burden, waste material as per Rule 22 of Granite Conservation and Development Rules, 1999.
- 8) The grantee should prepare all plans, Sections and tracings or copies thereof and kept the same at the quarry and submit the same to the State Government or any person authorized in this behalf as when required as per Rules 27 & 28 of Granite Conservation and Development Rules,1999.
- 9) The grantee should take all possible precautions for protection of the environment and control of pollution while conducting the quarrying as per the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the Environment (Protection) Act, 1986 (29 of 1986) and Granite Conservation and Development Rules,1999.
- 10) The grantee should submit the notice of intimation of opening quarry/mine and intimation of existence of quarry of mine, abandonment of surrender of quarry, temporary discontinuance of work in quarry, intimation of reopening of a quarry, quarterly and annual returns, certain appointments/resignation /Termination/charges of address and records of bore holes as per Granite Conservation and Development Rules,1999.
- 11) The grantee should observe the provisions of Mines Act, 1952, the Mineral Conservation and Developments Rules, 1966 and the Metalliferous Mines Regulation, 1961 and Granite Conservation and Development Rules, 1999.




 ASSISTANT DIRECTOR OF MINEs AND GEOLOGY, Palamaner,
 CHITTOOR DIST. Contd..2..

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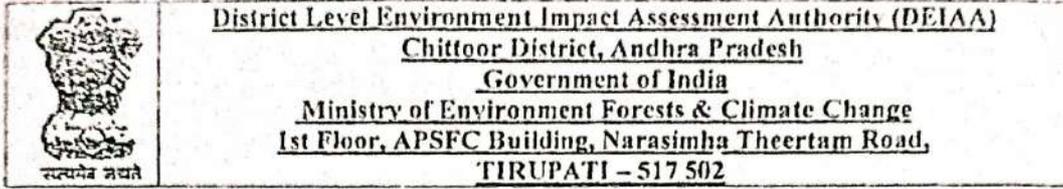
- 12) The grantee should not cut or inure any trees in the area without prior permission of the ADM&G concerned.
- 13) The grantee should conduct quarrying/mining operations within a period of 2 years from the date of execution of the lease.
- 14) The grantee should keep accurate and faithful accounts showing the quantity and other particulars of Granite obtained & dispatched from the quarry/mine. The number and Nationality of persons employed therein record of all trenches, pits and drillings made in the course of quarrying operations/mining operations and allow the officers of Department to inspect the same and also to produce the same to the Department as and when demanded.
- 15) The grantee should not pay a wage less than the Minimum wage prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948.
- 16) The grantee should not use explosives in conducting quarry operations without obtaining prior sanction from the competent authority.
- 17) The grantee should make arrangements on his own for approach to the area granted and also with the adjacent agricultural land holders or any others if necessary for smooth conducting of quarrying operations in the area granted.
- 18) Further, the grantee should without any condition permit the adjacent and nearby licensed lease holders for the movement of men and material through the area granted in case directed by the ADM&G, concerned.
- 19) The grantee shall on their own, to obtain the consent of the surface owner to enter his land and settle the terms of compensation, if any for the injuring that may be caused to the land by the quarrying operations. The grant of Q.L. does not bind the State Government to give physical possession of the land in question of the grantee.
- 20) The grantee should not work within 45 meters of any railway, or any public works or buildings or of other permanent structures as per Regulation 109 of Metalliferous Mines Regulations 1961 and also not to work within horizontal distance of 15 meters from either bank of a river or canal or from the boundary of a lake, tank or other surface reservoir as per Regulation 127 of Metalliferous Mines Regulations, 1961 with regard to the safety margins to be left to the High Ways and other Village Roads.

Sd/- B.R.V.SUSHEEL KUMAR,
DIRECTOR OF MINES AND GEOLOGY

// ATTESTED//

FOR DIRECTOR OF MINES AND GEOLOGY

ASSISTANT DIRECTOR OF
MINES AND GEOLOGY,
PALAMANER,
CHITTOOR DIST.



REGD.POST WITH ACK.DUE

Lr.No. DEIAA/AP/CTR-43/2017- 43

Dt: 08/02/2017

Sub: DEIAA, A.P - Chittoor District - 0.850 Ha. Black Granite Mine of M/s. J.R Granites Pvt Ltd, Sy.No.99/4 & 7, of Kotamakulapalli (V), Gudupalli(M), Chittoor District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted on 15.12.2016, seeking Environmental Clearance for the proposed 0.850 Ha. Black Granite Mine, Sy.No.99/4 & 7, of Kotamakulapalli (V), Gudupalli(M), Chittoor District, Andhra Pradesh in favour of M/s. J.R. Granites Pvt Ltd. It was reported that the nearest human habitation viz. Kotamakulapalli (V) exists at a distance of about 1.0 km from the mine lease area. It was noted that the capital investment of the project is Rs. 20.0 Lakhs and capacity of the project is as follows:

Mining of Black Granite: 1200 to 6471 m³ / annum in 0.850 Ha.

- II. The location of the mine as per the approved mining plan is as follows:

Sl.No	Latitude (N)	Longitude (E)
1.	12°41'34.9"N	78°13'37.4"E

- III. It is a open cast semi-mechanized mine and the life of the mine 20 years. The total mine lease area is 0.850 Ha.

- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The District Level Expert Appraisal Committee (DEAC) examined the application, in its meeting held on 29.12.2016. The representative of Project Proponent has attended the meeting. The Committee noted that as per information provided by AD, Mines there are no mines existing with more than 5 Ha of mine lease area within 500 mts from the proposed mine. After detailed discussion the Committee recommended ISSUE of EC. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 21.01.2017 examined the proposal and the recommendations of DEAC and decided to issue EC. The DEIAA, Chittoor district hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986, viz. Notification No.S.O.141(E) dated 15.01.2016 and Notification No.S.O.190(E) dated 20.01.2016 on formation of DEAC & DEIAA, subject to implementation of the following specific and general conditions:

Specific Conditions:

1. Air Pollution:-

Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.

Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.

Effective safety measures such as regular water sprinkling shall be carried out in critical areas to avoid pollution and having high levels of SPM and RPM such as haul road, loading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board Central Pollution Control Board once in six months.

The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.

The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.

- Proper and regular maintenance of vehicles and other equipment
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limits.

2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 3.0 KLD. Out of that, 1.5 KLD is used for Dust suppression and development of greenbelt. 1.5 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with District Ground Water Department/State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activities, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

4) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.

The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.

The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.

Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APCCB.

The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.

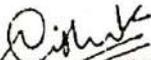
General Conditions:

- i. This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- iii. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Chittoor District, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP, MOEF&CC, Govt. New Delhi, as applicable.
- iv. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- v. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- viii. The funds earmarked for environmental protection measures (Capital cost Rs. 3.0 Lakhs and Recurring cost Rs. 10.5 Lakh /annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- x. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A3, Industrial Estate, Sanath Nagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSEC Building, Narasimha Theertam Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The Environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


 SUB-COLLECTOR,
 TIRUPATI &
 MEMBER SECRETARY,
 DEIAA, Chittoor Dt. A.P.

M. Ramamurthy, Managing Director,
 M/s. J.R. Granite (P) Ltd,
 Mine Lease Area - 0.850Ha)
 R. Plaza, 4th Floor, Tank Street,
 Hosur, Krishnagiri District. TN - 635109.
 Ph: +91-9994306663.

Copy to:

1. The Chairman, DEAC, Chittoor Dt. A.P. for kind information.
2. The Chairman, SEAC, A.P. for kind information.
3. The Member Secretary, APPCB for kind information.
4. The EE, RO: Tirupati, APPCB for information.
5. The Regional Officer, MOEF&CC, GOI, Chennai for kind information
6. The Secretary, MOEF&CC, GOI New Delhi for kind information.
7. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL
 1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518- 236912,
 e-mail: jceezoknl@gmail.com

Order No. CTR-642/APPCB/ZO-KNL/CFO/2017- , Date:26.09.2017

AUTO RENEWAL OF CONSENT AND AUTHORIZATION ORDER FOR OPERATION

In response to your application dt.18.09.2017 for Auto Renewal of Consent Order and Authorization order, the Board hereby extends validity period of Consent and Authorisation order issued vide order No.CTR – 642/APPCB/ZO-KNL/CFO/2014-664, dt.17.09.2014 and Expansion order No.642/APPCB/ZO-KNL/CFO&HWM/2016-60, dt.20.04.2017 with validity upto 30.09.2017 for further period of 5 (FIVE) years i.e, upto 30.09.2022 under sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous Waste and other wastes (Management and Transboundary Movement) Rules, 2016.

1. All other conditions mentioned in Schedule A,B &C of the Combined CFO &HWA order issued by the Board vide order dated 17.09.2014 & Expansion order dated 20.04.2017 remain same.
2. The project authority shall comply with the standards issued by Ministry of Environment and Forest & Climate Change / CPCB from time to time.
3. The project authority shall submit the compliance report on all the stipulated conditions of Consent for Operation (CFO) and HWA order to RO, Tirupati for every six months i.e. on 1st January and 1st July of the year.

For A.P. Pollution Control Board

To
 M/s.J.R.Granites Pvt., Ltd.,
 C/o.Sarath,
 D.No.106, Venkateswara Layout,
 Hosur East, Krishnagiri – 635 109.
 jrgraniteacc@gmail.com

Validity unknown

Digitally Signed By  Pradeep Rajendra Reddy
 (AP Pollution Control Board)
 Date : 27-Sep-2017 12:51:58+ST

995

*Safety mine
notice.*

भारत सरकार

Government of India

श्रम एवं रोजगार मंत्रालय

Ministry of Labour & Employment

खान सुरक्षा महानिदेशालय

Directorate General of Mines Safety

चेन्नई क्षेत्र / Chennai Region



No. CNR/Granite/Order 22(3)/2022/10001

Chennai, dated the 25/8/2022

From

The Director of Mines Safety,
Chennai Region,
3rd Floor, Left Wing, New Additional Building,
CGO Complex, Shastri Bhawan,
Nungambakkam, Chennai - 600 006.

To

The Owner,
Kotamakanapalli Granite Mine (East Pit - Sy. No. 99/4&7) of
M/s J.R. Granites Private Limited,
4th Floor, J.R.Plaza, Tank Street,
Hosur, Krishnagiri District-635 109 (TN).

SUBJECT: Order under Section 22(3) of the Mines Act, 1952 for Kotamakanapalli Granite Mine (East Pit - Sy. No. 99/4&7) of M/s J.R. Granites Private Limited, at Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State - Reg.

Sir,

Please refer to the inspection of your above mine by the officers of this Directorate on 23rd August, 2022.

The inspection revealed the following contraventions of the provisions of the Regulation 106 of the Metalliferous Mines Regulations, 1961. The mine was worked without forming proper benches or adequately sloped. Height of the benches was varying between 40m to 45m on the southern side & western side and 20m to 25m on the eastern side. Sides were not properly dressed and loose boulders were found hanging precariously along the sides.

In view of the dangerous conditions mentioned above, I am of the opinion that there is an urgent and immediate danger to the life and safety of persons who may be employed in Kotamakanapalli Granite Mine (East Pit- Sy. No. 99/4&7) of M/s J.R. Granites Private Limited. Therefore, by virtue of powers conferred on me under Section 22(3) of the Mines Act, 1952, I hereby prohibit employment of persons in Kotamakanapalli Granite Mine (East Pit Sy. No. 99/4&7) of M/s J.R. Granites Private Limited, at Sy. No. 99/4 & 7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh State, till such time the above mentioned dangers are removed and the order is vacated in writing. However, this order does not prohibit employment of only those persons whose presence may be reasonably necessary to remove the dangers.

The work of removal of dangers shall be done in the following manner:

- (a) The work of removal of danger shall be done under the personal supervision of the manager after giving notice of re-opening of the mine to this Directorate and shall be kept suspended whenever the manager is absent for any reason whatsoever.
- (b) No person shall be engaged at the bottom of the high benches where there is danger due to fall of sides.
- (c) Formation of benches as required by the Regulation 106 of the Metalliferous Mines Regulations, 1961 shall be done from top downwards only.
- (d) All approaches to the bottom of high benches shall be kept fenced securely and effectively so as to prevent any inadvertent entry of persons.

A copy of the order is being sent to the Central Government as required under Section 22(5) of the Mines Act, 1952.

A copy of this order shall be kept displayed on the Notice Board at the mine for a period of at least three weeks from the date of receipt of this order or till the order is vacated in writing, whichever is earlier.

An immediate acknowledgement of this ORDER is requested.

Yours sincerely,

(T.R. Kannan)
Director of Mines Safety,
Chennai District, Chennai

997

s.no:
extent:

GSTIN : 37AACCJ7764P1ZQ

Sy.No : 289, 290/3, Basavapalli(Vi)
Naraharipet (Po), Gudipala (Mdl)
CHITTOOR. DT. - 517 132
Cell : 9629930107**JR GRANITES PVT. LTD.,**

Ref.NO.SVSG/DMS/KGM/002/2022-

Dated: 30.08.2022

To
The Director of mines Safety
Chennai Region
Chennai

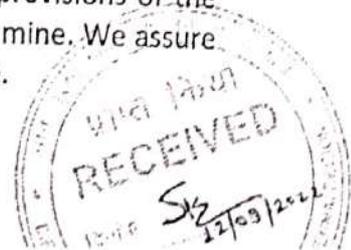
Sub :- Compliance report of violations on Inspection made by Sri. Kannan, Director of Mines Safety and Sri. P. Raghupathy Reddy, Dy Director of mines safety on 23.08.2022 at Sy No.99/4&7, J R Granite Mine at Kotamakanapalli Village, Gudipala mandal, Chittoor Dist, Andhra Pradesh.

With reference to your letter No.CNR /Granite/Order22(3) /2022/1201 dated 25.08.2022 we bring to your kind notice that the top of the bench of the high wall side is more as worked by previous owner now we are temporarily suspended the mine and we granted two more leases towards western side of the existing mine from Assistant Director of mines and Geology (tirumala granites and surya granites) by approaching from the western side of mine by deploying benches of proper height on the high wall side by removing the over burden and waste rock. On completion of the work and formation of benches the high of the high wall side will be reduced and we already fenced away from the high wall side of the mine and avoiding persons in the prohibited area. More over Presently we send a Notice of discontinuance letter No. JR /DMS / 001/2022-23 dated 31.07.22 after the amalgamation of the three leases of the mine Boundary 111(3) No.302577/ SZ / Chennai Region / perm/ 2021/194878 Dated 31.12.2021. (Jr granites, Tirumala Granite and Surya granite) hereafter we called it as one mine namely Kotamakanapalli Granite mine of M/s. J R Granites pvt Ltd and discontinue the mine temporarily.

we send a reopening notice before start working of the mine and we promise you that we will follow all your suggestions and violations made by you.

We have no intention to work with willful disregard to the provisions of the law and neglecting the safety of the persons employed in the mine. We assure you that we will follow your directions and guidelines in future.

office copy



JR GRANITES PVT. LTD.,

GSTIN : 37AACCJ7764P1ZQ

Sy.No : 289, 290/3, Basavapalli(Vi)
Naraharipet (Po), Gudipala (Mdl)
CHITTOOR. DT. - 517 132
Cell : 9629930107

We displayed your order copy on notice board at the mine site.

Thanking you

yours sincerely

Enclosures:-
Notice of Discontinuance



P. Maheshwar Rao
Nominated Owner

KOTAMAKANAPALLE GRANITE MINE
M/s. JR GRANITES PVT LTD
No. 136 & 138, Kotamakanapalle,
Chigaramakanapalle Post,
Gudipalle Mandalam,
Chittoor Dist., AP-517247

999



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI**

1st Floor, APSFC Building, Narasimha Theertham Road, TIRUPATI - 517502

A.NARENDRA BABU,
Environmental Engineer

Tele : 0877-2253981

Email : rotpt-eel@appcb.gov.in

Notice. No. C-1598/APPCB/RO-TPT/2022-1579

Dt: 27.08.2022

SHOWCAUSE NOTICE

Sub: APPCB – RO - TPT – **M/s. J.R. Granites Pvt Ltd**, Black Granite mine – 0.850 Ha, Sy.No. 99/4 & 7, of Kotamakulapalli (V), Gudupalli (M), Chittoor District – Certain violations of CFO order – Showcause Notice - Issued -Reg.

Ref: 1. CFO Auto renewal Order No. CTR-642/APPCB/ZO-KNL/CFO/2017-703, Dt. 26.09.2017 valid upto 30.09.2022.
2. Hon'ble NGT, New Delhi order dt. 27.04.2022 in O.A. No. 271 of 2022 (PB).
3. Lr.No. OA 271/APPCB/Legal/NGT(PB)/2022-190, Dt. 11.05.2022.
4. Joint committee inspection held on 22.06.2022.
5. Hon'ble NGT, New Delhi order dt. 20.07.2022 in O.A. No. 271 of 2022 (PB).

WHEREAS you are operating a Black Granite mining unit in the name & style of **M/s. J.R. Granites Pvt Ltd**, at Sy.No. 99/4 & 7, of Kotamakulapalli (V), Gudupalli (M), Chittoor District for Mining of Black Granite – 6,471 m³/annum in an area of 0.850 Ha.

WHEREAS you have obtained CFO from A.P. Pollution Control Board with certain terms and conditions through reference 1st cited valid upto 30.09.2022.

WHEREAS one Mr. K. Srinivasulu and other residents of Kondasamudram and surrounding villagers, Gudupalli Mandal, Chittoor District have filed Original Application before Hon'ble National Green Tribunal, Principle Bench, New Delhi on Granite quarries operating in Gudupalli (M) on blasting operations, damages occurred to the residential houses of surrounding villages.

WHEREAS Hon'ble National Green Tribunal, Principle Bench, New Delhi have constituted a Joint committee comprising of Regional office of MoEF & CC, Bangalore, CPCB, SEIAA, State of Andhra Pradesh, State PCB and Collector, Chittoor. Through reference 2nd cited.

WHEREAS in obedience to Hon'ble NGT, the Joint committee have completed the inspection on 22.06.2022 and submitted Joint committee inspection report to Hon'ble NGT. The joint committee have found the violations on the following consent order conditions.

1. Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.
2. Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.
3. Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.
4. No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.
5. Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.
6. Permission from Competent Authority for withdrawing of ground water from bore wells is-not available.

7. *Garland drains and Siltation ponds are not available.*
8. *Measures for ground water recharge are not being taken.*
9. *Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.*
10. *Retaining wall at the end of OB dump of appropriate size is not available.*
11. *Details/records regarding the Occupational Health Surveillance of workers are not available.*
12. *Details/records regarding constitution of separate Environmental Management Cell are not available.*
13. *Details/records regarding funds earmarked for environmental protection measures are not available.*
14. *Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.*
15. *Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.*

WHEREAS Hon'ble Hon'ble National Green Tribunal, Principle Bench, New Delhi have further directed the State Pollution Control Board and State Environment Impact Assessment Authority (SEIAA) directed to take further remedial action in accordance with the Law by following due process. Through reference 5th cited.

In this regard, you are here by directed to submit a reply on the above violations in the CFO order within 7 days from the receipt of this notice, failing which action will be initiated against your Granite Cutting and Polishing unit under the relevant provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981.


ENVIRONMENTAL ENGINEER

To
M/s. J.R. Granites Pvt Ltd,
Black Granite mine - 0.850 Ha,
Sy.No. 99/4 & 7, of Kotamakulapalli (V),
Gudupalli (M), Chittoor District.

AG...
W

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Date: 15.09.2022

From
M/s. J.R. Granites Pvt Ltd
Black Granite Mine-0.850 Ha,
Sy.No.99/4&7,
Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District-517425
Cell No: +91 90009 50676

To
The Environmental Engineer,
AP Pollution Control Board,
Regional Office, Tirupati

Sir,



Sub: APPCB RO TPT - Showcause Notice received from AP Pollution Control Board, Regional office, Tirupati, in connection with the Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Konda samudram village -Reply submitted for kind consideration - Reg.

Ref: Show cause Notice. No. C-1537/APPCB/RO-TPT/2022-1573
Dt:27.08.2022.

We humbly submit that, we are operating Granite mine at lease area of 1.620 Ha with valid Environmental Clearances, Consent For Establishment and Consent For Operation from Pollution Control Board. Copies enclosed Annexure I, II, III.

At this juncture we have received Notice from AP Pollution Control Board on certain consent conditions violations in connection with Original Application No. 271/2022 filed by A. Srinivasulu and other residents of Konda samudram village.

In view of the above, we are herewith submitting the condition wise compliance on the observations made during the visit of Joint inspection committee held on 22.06.2022.

S. No	Observations made by Joint inspection committee on 22.06.2022	Compliance
1.	Buffer zone of 7.5 meters all around the mine lease area for green belt development is not being maintained. The Project Authorities are conducting mining operations even in buffer zone.	Three mining leases existing in the name of M/s. J.R. Granites - 0.850 Ha, M/s. J.R. Granites - 1.620 Ha and M/s. J.R. Granites - 4.846 Ha are presently amalgamated as one mine and we are maintaining buffer of 7.5 meters for the total extent. Surface plan enclosed

2.	Project Authorities were not provided details/records regarding the CSR activities and year wise expenditure incurred for each financial year.	We are taking up CSR activities at surrounding villages every year. Donations List enclosed.
3.	Avenue plantation (tall plants) of at least 1.5 m height for 1 km length of the approach road on either side of the road has not developed.	We have developed greenbelt an either side of the roads with local species. Photos enclosed.
4.	No water sprinklers and mobile water sprinkling tankers are available at the mine lease area.	We are engaged Tipper mounted water sprinklers for dust suppression. Photos enclosed.
5.	Monitoring reports of Ambient Air Quality (AAQ), Ground water level and quality, Noise levels, are not available.	As per the instructions, we have engaged 3 rd party analysis agency namely <i>M/s. Kiwis Eco Laboratories pvt ltd.</i> , The analysis report pertaining to August month are herewith enclosed.
6.	Permission from Competent Authority for withdrawing of ground water from bore wells is not available.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
7.	Garland drains and Siltation ponds are not available.	We have provided Garland drains and Siltation ponds. The water so collected is being used for spraying on roads and for wet drilling operations, green belt development etc. Photos enclosed.
8.	Measures for ground water recharge are not being taken.	We consume very less water that too from mine pit area. No additional drawing of groundwater.
9.	Over Burden is being dumped out of the mine lease area. Approval regarding dumping of OB out of the mine lease area is not available.	We have applied additional land of 1.818 Ha., the DM&G. Ibrahimpatnam, has issued LOE. And presently we are storing the over burden at applied area.
10.	Retaining wall at the end of OB dump of appropriate size is not available.	Provided retaining wall.
11.	Details/records regarding the Occupational Health Surveillance of workers are not available.	Medical services are provided to the workers as and when necessary.
12.	Details/records regarding constitution	Sri P. Senkhar Raju, who is a

	of separate Environmental Management Cell are not available.	Diploma holder with total experience of 8years in mining operations looking after the Environmental Management Cell.
13.	Details/records regarding funds earmarked for environmental protection measures are not available.	Details enclosed.
14.	Project Authorities are not submitting six monthly compliance reports along with monitored data to competent authorities on regular basis.	We have submitted half yearly compliance reports along with the monitoring data for the 1 st half of 2022. Acknowledgement received is here with enclosed.
15.	Project Authorities are not submitting Environmental Statement in Form-V to competent authorities on regular basis.	Submitted. Copy enclosed

In view of the above, it is requested to drop any action against our mining project and further we are obey to follow any instruction received from the Board from time to time.

Submitted.

Yours faithfully

A. P. Mahesh

(P. Maheshwara Rao)
Nominated owner

From

Date: 15.09.2022

M/s. J.R. Granites Pvt Ltd
Black Granite Mine-0.850 Ha,
Sy.No.99/4&7,
Kotamakulapalli Village,
Gudupalli Mandal, Chittoor District-517425
Cell No: +91 90009 50676

Ref: CFO, EC/COMP & Form V/JR/APPCB/RO-TPT /2022-01

To

The Environmental Engineer
Andhra Pradesh Pollution Control Board,
Regional Office, 1st Floor, APSFC Building,
Balaji City, Narasimha Teertham Road (Near LIC),
Tirupati - 517 502

Respected Sir,

Subject: Submission of half yearly compliance reports of CFO & EC copies conditions for the period from January 2022 to June 2022 and Environmental Statement Form V for the financial year 2021 to 2022 M/s. J.R. Granites Pvt Ltd, (Mine Lease Area - 0.850 Ha , Sy. No. 99/4&7, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh- Reg.

Reference: 1. Consent For Operation Order No: CTR - 642/APPCB/ZO-KNL/ CFO/2017 dated on 26.09.2017.
2. E.C. Order No: Lr. No: DEIAA/AP/CTR-43/2017-43dated on 08.02.2017.

* * * * *

With reference to the above, we are herewith submitting Environmental Statement Form V for the financial year 2021 - 2022 and half yearly compliance report for the period from January 2022 to June 2022 on CFO & EC Conditions, M/s. J.R. Granites Pvt Ltd (Mine Lease Area - 0.850 Ha), Sy. No. 99/4&7, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District., Andhra Pradesh.

Thanking you,

Yours Sincerely



(P. Maheshwara Rao)

Nominated owner

Enclosure: CFO, EC Compliance Report & Form V



EC COMPLIANCE

**M/s J.R Granites Pvt Ltd,
Sy. No. 99/4 & 7, Kotamakulapalli Village,
Gudupalli Mandal,
Chittoor District, Andhra Pradesh.**

Compliance Status of the Environmental Clearance Conditions
(For the Period of 1st January 2022 to 31st May 2022)

(EC Order. No: DEIAA/AP/CTR-43/2017-43 dated: 08.02.2017)

Sl. No.	Conditions	Compliance
1	Air Pollution	
i	Wet drilling and wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.	Wet drilling is adopted to suppress the dust emission from the drill machines at its source by inbuilt water injection system and wire saw cutting method is using to reduce the air pollution and also holes are charged with optimum charge using time delay detonator.
ii	Greenbelt shall be developed along the boundary of mining lease area and also in backfilled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the no. of trees going to be felled by mining operations. He shall also take measures for restoration of other flora/fauna if damaged by mining operations.	Green belt will be developed along the periphery of the mine lease area in order to reduce the dust emissions.
iii	Effective safeguards measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by CPCB in this regard.	Fugitive dust emission from all the sources is controlled by regular water spraying on haul roads, loading and unloading points, blasted heaps and at transferring point by avoiding overfilling of tippers and consequent spillage on roads. Present concentration levels are found well below the NAAQ standards and test reports are attached in Annexure -I.
iv	The proponent of mine shall carry air quality monitoring in the core zones as	Ambient Air Quality Monitoring was carried out at 2 locations (one at Mine

	<p>well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with APPCB. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and APPCB /CPCB once in six months.</p>	<p>area and other at nearest villages). Results were found to be within prescribed NAAQS limits and test reports are attached in Annexure -1. Noise monitoring was carried out at 2 locations (one at Mine area and other at nearest villages). Results were found to be within prescribed CPCB limits and test reports are attached in Annexure -I. Data will be submitted to the Ministry including its Regional office located at Chennai and APPCB /CPCB once in six months.</p>
v	<p>The proponent shall construct graded roads connecting mining area to the nearby roads to avoid dust nuisance due to vehicular movements.</p>	<p>Graded roads have not been constructed yet. It will be done in further. All precaution measures like road leveling, pits refilling from time to time whenever required without any inconvenience to the transportation as well as people travelling on the roads will be taken care off.</p>
vi	<p>The proponent shall take precaution against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within permissible limits notified under Environmental Protection (Act), 1986/ Noise Pollution (Regulation & Control) Rules, 2010 by implementing the following noise control measures.</p> <ul style="list-style-type: none"> • Proper and regular maintenance of vehicles and other equipment's • Limiting time exposure of workers to excessive noise • The workers employed shall be provided with protection equipment and earmuffs etc. • Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks. 	<p>All necessary precautions are taken as per guidelines and noise level is found within prescribed limit and the test reports are attached in Annexure -I.</p>

vii	Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease area so as to keep the ground vibrations caused by mining operations within safe limit.	It will be followed.
2	Water Pollution	
i	The source of water is Bore well. Total water requirement is 3.0 KLD. Out of that 1.5 KLD is used for Dust suppression and development of greenbelt; 1.5 KLD is used for domestic purpose.	Complied and wastewater disposing in to septic tank followed by soak pit.
ii	Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, Particularly after monsoon, and maintained properly.	Garland drain and Siltation ponds is constructed for the working pit to arrest flow of silt and sediment. All necessary water conservations methods will be adopted by reusing wherever the possibility. Whatever conserved water will be utilized for sprinkling and green belt development.
iii	The proponent of mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if, required to conform to the general standards notified under EPA, 1986.	It will be followed.
iv	Monitoring of groundwater level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/ Central Ground Water Authority and data thus collected shall be submitted regularly to the MoEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to mining activity, necessary correction measures shall be carried out.	Since the water is used from local tankers the ground water is not used. Chemical characteristics of nearby ground water sources are analyzed to understand the water quality of the area. The test reports are attached in Annexure-I

v	Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, and Hyderabad. Suitable measures should be taken for rainwater harvesting.	All necessary conservation measures have been taken to recharge ground water.
vi	Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.	No proposal for ground water extraction in the lease area.
3	Solid Waste	
i	Topsoil: Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping of external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.	Complied and Top soil utilized on waste dump for stabilization and plantation.
ii	Overburden: The proponent of mine shall take steps so that overburden, waste rock rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rocks, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In case of non- feasibility of backfilling, the waste dump shall be suitably terraced and stabilized through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.	It is temporarily stacked in South-West side of QL area. At the end of the life of mine the pits will be reclaimed with the waste generation from mining. Below the foot of the slopes a retaining wall will be constructed using boulders.
iii	The proponent of mine shall construct retaining walls to provide stability to the dumps. Dimensions of retaining walls shall be based on rainfall data	It is temporarily stacked in South-West side of QL area. At the end of the life of mine the pits will be reclaimed with the waste generation from mining Below the foot of the slopes a retaining wall will be constructed using boulders.

iv	Proponent of mine shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of garland drains shall be based on rainfall data.	Garland drain and Siltation ponds will be constructed around the mine area to arrest the mineral particles carried away as runoff during rainy season.
v	Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the hazardous wastes (Management, Handling and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.	The quantity of used oil generated is negligible. The used oil is stored in suitable containers and sold to authorized re-processor.
vi	The proponent of mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete his work before the conclusion of such operations and abandonment of mine	It will be followed.

A. General Conditions

Sl. No.	Conditions	Compliance
i	This order is valid for a period of 20 years OR the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.	EC Order No. DEIAA/ AP/CTR-43/2017- 43, dated: 08.02.2017 attached as Annexure-II .
ii	“Consent for Establishment” & “consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.	CFE & CFO is attached in Annexure-III
iii	No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/MoE&F, GoI, New Delhi, as applicable.	Noted. Mining technology and scope of working will not be changed without prior approval of the SEIAA, A.P and no further expansion or modifications in the mine will be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi.
iv	Personnel working in dusty area should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	Personnel Protective Respiratory devices are providing wherever necessary. Employees will be taught about safety and health aspects working

		during excavation of mine.
v	The project proponent shall ensure that no natural watercourse and/ or water resources shall be obstructed due to any mining operations .Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.	Not applicable
vi	Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.	It will be followed
vii	A separate environmental management cell with suitable qualified personnel should be set-up under the control of Senior Executive, who will report directly to the head of the organization.	A senior qualified executive is given responsibilities to take care of all the necessary documents, communication and fulfilling the requirements with regularities. He will report all the information to the Head time to time about the developments.
viii	The funds earmarked for environmental protection measures (Capital cost Rs. 3.0 lakhs and recurring cost Rs. 10.5 Lakh/annum) should be kept in separate account and should not be diverted other purpose. Year wise expenditure should be reported to the Ministry and its Regional office located at Chennai.	Plan is prepared based on budget allocated and is under implementation.
ix	The regional office of MoEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	It will be followed.
x	The project proponent shall submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forest, its Regional Office, Chennai, SEIAA, A.P. Zonal Office of CPCB, Bangalore, District Collector and A.P.P.C.B. The Proponent shall upload the status of compliance of EC conditions including results of monitored data on their websites and shall update the same periodically.	Partially Compiled.

xii	The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.	Copies were submitted to the concerned government authorities.
xiii	The environmental statement for each financial year ending 31 st March in Form-V as mandated is to be submitted by the project proponent to the A.P.P.C.B. as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail	Partially Compiled.
xiv	The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.	It is not published will deeply regret for it.
xv	The proponent shall obtain all other mandatory clearances from respective departments.	It is being followed.
xvi	Any appeal against this environmental clearance shall lie with the national green tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act,2010	Noted
xvii	Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of environment (protection) Act, 1986.	Noted
xviii	The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted

xix	The above conditions will be enforced inter-alia, under the provision of the water (prevention and control of pollution) Act, 1981, the environment (protection) Act, 1986 and the public liability insurance Act, 1991 along with their amendments and rules.	Noted
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Authorized Signatory

Annexure-I

KIWIS/QF/7.8/03



ECO LABORATORIES PVT. LTD.
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ISO 14001:2015 & OHSMS 45001:2018

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TEST REPORT

Page 1 of 1

Report No: KIWIS/AAQ/COM/22/505

Name and address of the client:

M/s. J R GRANITES, Sy No.99/4,99/7 0.850Hac
Kottamma Konapalli Village,
Gudipalli Mandal,
Chittor District, AP-517425.

Date of report	: 11-07-2022	Sample Collected by	: Kwis Eco Laboratories Private Limited
Sampling date	: 25-06-2022	Sample Condition	: Samples received in self sealed covers and sample bottles
Sampling Duration	: 24Hrs	Sampling Procedure	: CPCB Guidelines (NAAQMS/36/2012-13)
Sample received on	: 28-06-2022	Weather Conditions	: Dry
Analysis starting date	: 28-06-2022	Sample registration no	: AAQ/COM/06/22/812, 813, 814&815
Analysis completion date	: 11-07-2022	Temperature & Humidity	: 30°C & 55%
Sub Contract Testing	: NA	Sample description/Code	: Ambient Air Quality Monitoring
		Sampling location	: At Project Site, Maingate, O.N Kothur, Srinivasapuram

Locations:

1. PROJECT SITE : AAQ/COM/06/22/812 : JR/AAQ/25/06/2022/01
2. MAINGATE : AAQ/COM/06/22/813 : JR/AAQ/25/06/2022/02
3. O.N.KOTHUR : AAQ/COM/06/22/814 : JR/AAQ/25/06/2022/03
4. SRINIVASAPURAM : AAQ/COM/06/22/815 : JR/AAQ/25/06/2022/04

TEST RESULT

Samples are analyzed "as is where basis is"

S. No	Parameter	Method	Units	Result				*Standards
				Project Site	Main gate	O.N Kothur	Srinivasapuram	
1	PM ₁₀	IS 5182: Part 23 : 2006	µg/m ³	63.5	57.4	52.1	53.3	100
2	PM _{2.5}	CPCBs Guidelines Volume - 1 (2012-13)	µg/m ³	25.1	22.6	18.2	19.1	60
3	SO ₂	IS 5182: Part 2 : 2001	µg/m ³	18.0	16.2	15.0	15.7	80
4	NO _x	IS 5182: Part 6 : 2006	µg/m ³	21.8	20.8	18.4	18.6	80

Opinion and interpretation: Nil

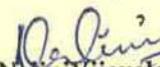
NA: Not Applicable

- *-NAAQS(2009) for (Industrial, Residential, Rural, and Other areas.)
- Test reports shall not be reproduced except in full, without written approval of the laboratory
PM₁₀ Instrument Model: LataEnvirotech APM-860, Calibration valid up to: 28-07-2022
PM_{2.5} Instrument Model: LataEnvirotech APM-154, Calibration valid up to: 28-07-2022

Checked By


(A. Neeraja)
(Sr. Chemist)

Authorized Signatory


(Dr. Nalini Vijayalakshmi)
(Manager-Laboratory)

End of the Report

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TEST REPORT

Page 1 of 1

Report No:KIWIS/NOISE/COM/22/506

Name and address of the client:

**M/s. J R GRANITES, Sy No.99/4,99/7 0.850Hac,
Kottamma Konapalli Village, Gudipalli Mandal,
Chittoor District, AP-517425.**

Date of report : 11-07-2022
Date of sampling : 25-06-2022
Sample registration no : NOISE/COM/06/22/816, 817, 818&819
Sample Collected by : Kiwis Eco Laboratories Private Limited
Sample description/Code : Ambient Noise Monitoring
Sub Contract Testing : NA

Locations:

1. PROJECT SITE : Noise/COM/06/22/816: JR/Noise/25/06/2022/01
2. MAINGATE : Noise/COM/06/22/817: JR/Noise/25/06/2022/02
3. O.N.KOTHUR : Noise/COM/06/22/818: JR/Noise/25/06/2022/03
4. SRINIVASAPURAM : Noise/COM/06/22/819: JR/Noise/25/06/2022/04

TEST RESULT

Samples are analyzed "as is where basis is"

S.No	Location	Day Time 75 dB (A)	Night time 70 dB (A)
1	At Project Site	64.4	55.2
2	Maingate	57.3	51.4
		Day Time 55 dB (A)	Night time 45 dB (A)
3	O.N Kothur	49.5	40.8
4	Srinivasapuram	51.8	42.6

Opinion and interpretation: Nil

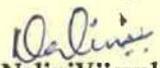
NA: Not Applicable

- Test reports shall not be reproduced except in full, without written approval of the laboratory
- Integrated Sound Level Meter, Make:LUTRON, ModelNo:SL- 4033 SD, Calibration valid up to:08-10-2022

Checked By

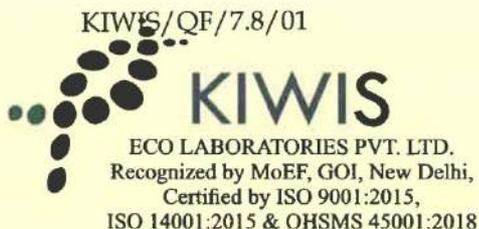

(A. Neeraja)
(Sr. Chemist)

Authorized Signatory


(Dr. Nalini Vijayalaxmi)
(Manager-Laboratory)

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf



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TEST REPORT

Page 1 of 2

Report No: KIWIS/W/COM/2022/507

Name and address of the client

**M/s. JR GRANITES,
Sy No. 99/4,99/7, 0.850 Hac,
Kottamma Konapalli Village,
Gudipalli Mandal,
Chittor District, AP-517425.**

Date of report : 11-07-2022

Sample Collected by : Kiwis Eco Laboratories Private Limited

Date of sampling : 25-06-2022

Sample Condition : Samples received in Plastic bottles

Sample received on : 28-06-2022

Sampling Procedure : KIWIS/SOP/ Lab - 258

Analysis starting date : 28-06-2022

Sample registration no : W/COM/06/22/820

Analysis completion date : 11-07-2022

Sample description/Code : Water Quality Monitoring

Sub Contract Testing : NA

Ground water at Projects site

1. W/COM/06/22/820 : JRG/25/06/2022/01 (Ground Water)

Samples are analyzed "as is where basis is"

S.No	Parameter	Unit	Method	Result	IS 10500 (Acceptable Limits)	IS 10500 (Permissible Limits)
1	Color	CU	APHA 2120 C	<5.0	5	15
2	pH @ 25.4°C	-	APHA 4500H*B	7.40	6.5-8.5	No relaxation
3	Turbidity	NTU	APHA 2130 B	<1.0	1	5
4	Mineral oil	mg/L	IS 3025 (Part 39)	<0.5	0.5	No relaxation
5	Electrical Conductivity	µMho/cm	APHA 2510 - B	945.0	Not Specified	Not Specified
6	Total Dissolved solids	mg/L	APHA 2540 C	620.0	500	2000
7	Total Suspended Solids	mg/L	APHA 2540 D	<10.0	Not Specified	Not Specified
8	Alkalinity as CaCO ₃	mg/L	APHA 2320 B	340.0	200	600
9	Hardness as CaCO ₃	mg/L	APHA 2340 C	410.0	200	600
10	Calcium as Ca	mg/L	APHA 3500 Ca B	93.24	75	200
11	Magnesium as Mg	mg/L	APHA 3500-Mg B	43.40	30	100

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TEST REPORT

Page 2 of 2

Report No: KIWIS/W/COM/2022/507

Samples are analyzed "as is where basis is"

S.No	Parameter	Unit	Method	Result	IS 10500 (Acceptable Limits)	IS 10500 (Permissible Limits)
12	Chlorides as Cl ⁻	mg/L	APHA 4500 Cl ⁻ B	44.35	250	1000
13	Sulphates as SO ₄	mg/L	APHA 4500 SO ₄ D	43.0	200	400
14	Nitrate as NO ₃	mg/L	APHA 4500 NO ₃ B	4.6	45	No relaxation
15	Sodium as Na	mg/L	APHA 3500 Na B	33.0	Not Specified	Not Specified
16	Potassium as K	mg/L	APHA 3500 K B	4.3	Not Specified	Not Specified
17	Fluoride as F	mg/L	APHA 4500F ⁻ D	0.55	1.0	1.5
18	Iron as Fe	mg/L	APHA 3500 Fe B	<0.3	0.3	No relaxation
19	Lead as Pb	mg/L	APHA 3111 B	<0.01	0.01	No relaxation
20	Manganese as Mn	mg/L	APHA 3111 B	<0.1	0.1	0.3
21	Cadmium as Cd	mg/L	APHA 3111 B	<0.003	0.003	No relaxation
22	Chromium as Cr ⁺⁶	mg/L	APHA 3500 Cr B	<0.05	0.05	No relaxation
23	Copper as Cu	mg/L	APHA 3111 B	<0.05	0.05	1.5
24	Cyanide as CN ⁻	mg/L	APHA 4500 CN ⁻ C, E	<0.05	0.05	No relaxation
25	Zinc as Zn	mg/L	APHA 3111 B	2.0	5	15

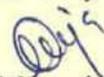
Methods follow: APHA 23rd Edition

NA: Not Applicable

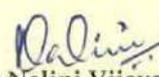
Opinion and interpretation: Nil

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Checked By


(A. Neeraja)
Sr. Chemist

Authorized Signatory


(Dr. Nalini Vijayalaxmi)
Manager Laboratory

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf

KIWIS/QF/7.8/02



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TEST REPORT

Page 1 of 2

Report No: KIWIS/S/COM/2022/508

Name and address of the client

M/s. JR GRANITES,
Sy No. 99/4,99/7, 0.850 Hac,
Kottamma Konapalli Village,
Gudipalli Mandal,
Chittor District, AP-517425.

Date of report	: 11-07-2022	Sample Collected by	: Kiwis Eco Laboratories Private Limited
Date of sampling	: 25-06-2022	Sample Condition	: Samples received in Plastic Covers
Sample received on	: 28-06-2022	Sampling Procedure	: KIWIS/SOP/ Lab - 258
Analysis starting date	: 28-06-2022	Sample registration no	: S/COM/06/22/821
Analysis completion date	: 11-07-2022	Sample description/Code	: Soil Quality Monitoring
Sub Contract Testing	: NA		Near Project Site

1. S/COM/06/22/821 : JRG/25/06/2022/01 (At Project Site)

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TEST REPORT

Page 2 of 2

Report No: KIWIS/S/COM/2022/821

Samples are analyzed "as is where basis is"

S.No	Parameter	Unit	Method	Result
1	pH	-	IS 2720 (Part 26)-1987 (RA:2002)	7.48
2	Moisture Content	%	IS 9235-1979	5.14
3	Organic carbon	%	IS 2720 (part 22) - 1972 (RA:2010)	0.39
4	Ava. Calcium as Ca	mg/kg	STIDA&CGI	500.0
5	Ava. Magnesium as Mg	mg/kg	STIDA&CGI	200.0
6	Ava. Nitrogen as N	Kg/hac	STIDA&CGI	35.0
7	Ava. Phosphates as P	Kg/hac	FAO 2007	30.0
8	Ava. Potassium as K	Kg/hac	FAO 2007	50.0
9	Cadmium as Cd	mg/kg	SW -846 3050B & 7130	<2.0
10	Chromium as Cr	mg/kg	SW -846 3050B & 7190	<2.0
11	Nickel as Ni	mg/kg	SW -846 3050B & 7520	<2.0
12	Lead as Pb	mg/kg	SW -846-3050B & 7420	<2.0
13	Copper	mg/kg	SW -846-3050B & 7210	<2.0
14	Zinc as Zn	mg/kg	SW-846-3050B & 7950	25.0

Opinion and interpretation: Nil

NA: Not Applicable

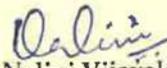
- Reports pertained only to the submitted sample
- Test reports shall not be reproduced except in full, without written approval of the laboratory

STIDA&CGI: Soil Testing in India; Department of Agriculture & Cooperation Ministry of
Agriculture Government of India

Checked By


(A. Neeraja)
(Sr. Chemist)

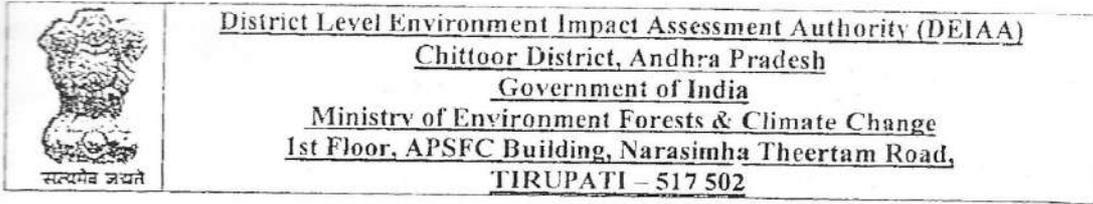
Authorized Signatory


(Dr. Nalini Vijayalaxmi)
(Manager Laboratory)

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf

Annexure-2



REGD. POST WITH ACK. DUE

Lr.No. DEIAA/AP/CTR-43/2017- 43

Dt: 08.02.2017

Sub: DEIAA, A.P - Chittoor District - 0.850 Ha. Black Granite Mine of M/s. J.R Granites Pvt Ltd, Sy.No.99/4 & 7, of Kotamakulapalli (V), Gudupalli(M), Chittoor District, Andhra Pradesh - Environmental Clearance - Issued - Reg.

- I. This has reference to your application submitted on 15.12.2016, seeking Environmental Clearance for the proposed **0.850 Ha. Black Granite Mine, Sy.No.99/4 & 7, of Kotamakulapalli (V), Gudupalli(M), Chittoor District, Andhra Pradesh** in favour of **M/s. J.R. Granites Pvt Ltd**. It was reported that the nearest human habitation viz., Kotamakulapalli (V) exists at a distance of about 1.0 km from the mine lease area. It was noted that the capital investment of the project is Rs. 20.0 Lakhs and capacity of the project is as follows:

Mining of Black Granite: 1200 to 6471 m³ / annum in 0.850 Ha.

- II. The location of the mine as per the approved mining plan is as follows:

Sl.No	Latitude (N)	Longitude (E)
1.	12°41'34.9"N	78°13'37.4"E

- III. It is an open cast semi-mechanized mine and the life of the mine 20 years. The total mine lease area is 0.850 Ha.

- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The District Level Expert Appraisal Committee (DEAC) examined the application, in its meeting held on 29.12.2016. The representative of Project Proponent has attended the meeting. The Committee noted that as per information provided by AD, Mines there are no mines existing with more than 5 Ha of mine lease area within 500 mts from the proposed mine. After detailed discussion the Committee recommended **ISSUE of EC**. The District Level Environment Impact Assessment Authority (DEIAA), in its meeting held on 21.01.2017 examined the proposal and the recommendations of DEAC and decided to issue EC. The DEIAA, Chittoor district hereby accords **Environmental Clearance to the project** as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986, viz. Notification No.S.O.141(E) dated 15.01.2016 and Notification No.S.O.190(E) dated 20.01.2016 on formation of DEAC & DEIAA, subject to implementation of the following specific and general conditions:

A. Specific Conditions:

I. Air Pollution:-

Wet drilling & wire saw cutting method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for controlled sequential blasting shall be used so as to reduce vibration and dust.

Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations.

Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.

The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM (PM10) and Noise levels. Location of monitoring stations should be decided based on the metallurgical data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board Central Pollution Control Board once in six months.

The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements.

The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.

- Proper and regular maintenance of vehicles and other equipment
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by mining operations within safe limit.

2) Water Pollution:-

- i. The source of water is Bore well. Total water requirement is 3.0 KLD. Out of that, 1.5 KLD is used for Dust suppression and development of greenbelt; 1.5 KLD is used for domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with District Ground Water Department/State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MOEF&CC and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activities, necessary correction measures shall be carried out.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

4) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, it shall be removed and stacked separately and top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be concurrently backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitable terraced and stabilize through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump.

The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data.

iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data.

v. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and transboundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by APPCB.

vi. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine.

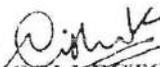
General Conditions:

- i. This order is valid for a period of 20 years or the expiry date of mine lease period issued by the Government of A.P., whichever is earlier.
- ii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- iii. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Chittoor District, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MOEF&CC, Govt. New Delhi, as applicable.
- iv. Personnel working in dusty areas shall be provided with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects.
- v. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

- viii. The funds earmarked for environmental protection measures (Capital cost Rs. 3.0 Lakhs and Recurring cost Rs. 10.5 Lakh /annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- ix. The Regional Office of MOEF&CC located at Chennai shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the Officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- x. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A3, Industrial Estate, Sanath Nagar, Hyderabad, Zonal Office of Central Pollution Control Board, Bangalore, DEIAA, 1st Floor, APSFC Building, Narasimha Theertam Road, Tirupati and A.P. Pollution Control Board, Hyderabad. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xii. The Environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Chennai by e-mail.
- xiii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board, SEIAA, A.P. and DEIAA, Chittoor District.
- xiv. The proponent shall obtain all other mandatory clearances from respective departments.
- xv. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xvi. Concealing the factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

xvii. The DEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The DEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

xviii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.


 SUB-COLLECTOR,
 TIRUPATI &
 MEMBER SECRETARY,
 DEIAA, Chittoor Dt. A.P.

Shri M. Ramamurthy, Managing Director,
 M/s. J.R. Granite (P) Ltd,
 Mine Lease Area - 0.850Ha)
 J.R. Plaza, 4th Floor, Tank Street,
 Hosur, Krishnagiri District. TN - 635109.
 Ph: +91-9994306663.

Copy to:

1. The Chairman, DEAC, Chittoor Dt. A.P. for kind information.
2. The Chairman, SEAC, A.P. for kind information.
3. The Member Secretary, APPCB for kind information.
4. The EE, RO: Tirupati, APPCB for information.
5. The Regional Officer, MOEF&CC, GOI, Chennai for kind information
6. The Secretary, MOEF&CC, GOI New Delhi for kind information.
7. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY

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From
D.Nagaraju, M.Sc.,
Dy. Director of Mines & Geology,
Kadapa Region, KADAPA.

To
M/s J.R Granites Private Ltd.,
Mg.dtr:Sri.Muniswamy Ramamurthy,
J.R Plaza, 4th Floor, Tank Street,
Hosur, Krishnagiri District,
Tamilnadu State.

Lr.No.546/MP/PLMR/2014, dt: 15 -07-2016.

Sir,

Sub:- Mines & Quarries- Modified Mining Plan for Black Granite over an extent of 0.850 Hectares in Sy.No.99/4&7 of Kotamakulapalli (V), Gudupalli (M), Chittoor-Dt.-A/o M/s J.R.Granites (P) Limited, Mg.Dtr:Sri.Muniswamy Ramamurthy prepared by Sri.G.Eswar Reddy, R.Q.P-Approved -Reg.

- Ref:-
- 1) Proc.No.28594/RQP/2001, dt:08.02.2016 of the DMG, Hyderabad.
 - 2) Lr dt:06.05.2016, along with draft Modified Mining Plan from the applicant.
 - 3) Lr.No.546/MP-PLMR/2014, dt:02.05.2016 of the Dy.DMG, Kadapa.
 - 4) Lr.dated:18.06.2016 along with five sets of fair copies of Modified Mining Plan from Sri.G.Eswar Reddy, R.Q.P received by this office on 05.07.2016.

* * * * *

In exercise of the powers conferred by the Government under Sub-Rule 5 of Rule 17 of Granite Conservation and Development Rules, 1999 read with Memo No.7674/Mines.II(1)/2014, Dated:03.02.2016 of Ind. & Com.,(M.II) Dept., and Procs. No.28594/RQP/2001, dt:08.02.2016 of the Director of Mines and Geology, Hyderabad, I hereby approve the Modified Mining Plan prepared by Sri.G.Eswar Reddy, R.Q.P, for Black Granite over an extent of 0.850 Hectares in Sy.No.99/4&7 of Kotamakulapalli (V), Gudupalli (M), Chittoor District held by M/s J.R.Granites (P) Limited, Mg.Dtr:Sri.Muniswamy Ramamurthy. This approval is subject to the following conditions.

1. *This Modified Mining Plan is approved without prejudice to any other laws applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority.*
2. *It is clarified that this approval of the Modified Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines and Minerals (Development and Regulation) Amendment Act, 2015 and any other laws including the Forest Conservation Act, 1980 and GCDR, 1999.*
3. *The approval authority does not owe responsibility with regard to recovery factor of granite and assessment of reserves, any erroneous certification made by the R.Q.P. if any, since the evaluation is done on random basis.*
4. *The Modified Mining Plan is approved subject to strictly adhering to the relevant Regulations of MMR, 1961 and obtaining prior permission from the Director General Mines Safety whenever and wherever it is required.*
5. *The applicant/ lessee shall safeguard the structures, public buildings, roads, railway line, electric line and water bodies exists if any as per regulations 109 & 127 of MMR, 1961.*
6. *The approval of Modified Mining Plan shall be subjected to vacation of prohibitory orders or notices or determination orders etc., if any issued by the competent authority.*

Contd.,2

Annexure-3



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL
 1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone : 08518- 236912,
 e-mail: jceezoknl@gmail.com

Order No. CTR-642/APPCB/ZO-KNL/CFO/2017- , Date:26.09.2017

AUTO RENEWAL OF CONSENT AND AUTHORIZATION ORDER FOR OPERATION

In response to your application dt.18.09.2017 for Auto Renewal of Consent Order and Authorization order, the Board hereby extends validity period of Consent and Authorisation order issued vide order No.CTR – 642/APPCB/ZO-KNL/CFO/2014-664, dt.17.09.2014 and Expansion order No.642/APPCB/ZO-KNL/CFO&HWM/2016-60, dt.20.04.2017 with validity upto 30.09.2017 for further period of 5 (FIVE) years i.e, upto 30.09.2022 under sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous Waste and other wastes (Management and Transboundary Movement) Rules, 2016.

1. All other conditions mentioned in Schedule A,B &C of the Combined CFO &HWA order issued by the Board vide order dated 17.09.2014 & Expansion order dated 20.04.2017 remain same.
2. The project authority shall comply with the standards issued by Ministry of Environment and Forest & Climate Change / CPCB from time to time.
3. The project authority shall submit the compliance report on all the stipulated conditions of Consent for Operation (CFO) and HWA order to RO, Tirupati for every six months i.e. on 1st January and 1st July of the year.

For A.P. Pollution Control Board

To
 M/s.J.R.Granites Pvt., Ltd.,
 C/o.Sarath,
 D.No.106, Venkateswara Layout,
 Hosur East, Krishnagiri – 635 109.
 jrgraniteacc@gmail.com

Validity unknown

Digitally Signed By Jm. Saka Rajendra Reddy
 (AP Pollution Control Board)
 Date : 27-Sep-2017 12:51:56 PST





CFO COMPLIANCE

**M/s J.R Granites Pvt Ltd, 0.850 Ha,
Sy. No. 99/4,
Kotamakanapalli Village,
Gudupalli Mandal, Chittoor District,
Andhra Pradesh.**

Compliance for Consent & HW Authorization Order (CFO)

M/s J.R Granites Pvt Ltd, 0.850 Ha,
Sy. No. 99/4,
Kotamakanapalli Village,
Gudupalli Mandal, Chittoor District,
Andhra Pradesh.

Order No.CTR - 642/APPCCB/ZO-KNL/CFO/2014-664 dated: 17.09.2014

SCHEDULE - A																	
Sl. No.	Conditions	Compliance Status															
1	The applicant shall make applications through online for renewal of consent (under- Water and Air Acts) atleast 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining consent of the Board along with detailed compliance to the conditions stipulated in the CFO.	Noted and applicant now applying for CFO rewal															
2	All other conditions stipulated in the Schedule - A of the earlier combined consent OrderNo.CTR-642/ APPCCB/ZO-KNL/ CFO/ 2014-946, dt.12.02.2014 remains same. The industry shall ensure consistent compliance of each conditions of Schedule - A.	Noted and Complied															
SCHEDULE - B																	
1	The project authority shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below	Complied and the water consumption shall not exceed the quantities mentioned in the Order.															
	<table border="1"> <thead> <tr> <th>S.N o.</th> <th>Purpose</th> <th>Quantity in LPD</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Dust suppression</td> <td>300</td> </tr> <tr> <td>2</td> <td>Domestic</td> <td>1500</td> </tr> <tr> <td>3</td> <td>Gardening / Irrigation</td> <td>1200</td> </tr> <tr> <td colspan="2">Total</td> <td>3000</td> </tr> </tbody> </table>		S.N o.	Purpose	Quantity in LPD	1	Dust suppression	300	2	Domestic	1500	3	Gardening / Irrigation	1200	Total		3000
	S.N o.		Purpose	Quantity in LPD													
	1		Dust suppression	300													
	2		Domestic	1500													
3	Gardening / Irrigation	1200															
Total		3000															
2	The project authority shall file the water Cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water Cess as per the assessment orders as and when issued																

	by Board.																
3	<p>The project authority should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 - outside the mine lease area at the boundary of the mine, as prescribed below.</p> <table border="1"> <thead> <tr> <th>S.No.</th> <th>Parameters</th> <th>Standards in $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Particulate Matter (PM10)</td> <td>100</td> </tr> <tr> <td>2</td> <td>Particulate Matter (PM2.5)</td> <td>60</td> </tr> <tr> <td>3</td> <td>SO₂</td> <td>80</td> </tr> <tr> <td>4</td> <td>NO_x</td> <td>80</td> </tr> </tbody> </table> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	S.No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$	1	Particulate Matter (PM10)	100	2	Particulate Matter (PM2.5)	60	3	SO ₂	80	4	NO _x	80	<p>Complied.</p> <p>The quality of Ambient Air & Noise concentrations are within the prescribed standards.</p> <p>Monitoring reports of Ambient Air and Noise are attached as Annexure I</p>
S.No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$															
1	Particulate Matter (PM10)	100															
2	Particulate Matter (PM2.5)	60															
3	SO ₂	80															
4	NO _x	80															
4	<p>The project authority shall comply with emission limits for DG Sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Rules. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R. 489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.</p>	Noted and Will be complied															
5	<p>The project authority shall not increase the mining capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.</p>	Noted and complying the same															
6	<p>The project authority shall carry out only semi-mechanized open casting mining and shall carryout Black granite mining in an area of 0.850 Ha only. The blocks shall be separated from mother rock by using jack hammer drilling and wedge cutting by wire saw. The separated blocks shall be dressed manually.</p>	Noted and the applicant following semi-mechanized open casting mining only															

7	The project authority shall not carry out any blasting operations.	Noted and complying the same
8	The project authority shall adopt wet drilling method to control dust emissions.	Noted and the applicant adopted wet drilling method to control dust emissions.
9	The project authority shall adopt wet drilling method and use pneumatic/hydraulic drilling machine with inbuilt dust extraction cum collection system to control dust emissions.	Noted and complying the same
10	Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.	Noted and the tankers are used for water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
11	The project authority shall deploy water tanker exclusively for water sprinkling in the mine haulage roads for dust suppression.	Noted and complying the same
12	The project authority shall lay concrete/construction of pucca / tar roads for Connecting mine area and nearest road.	Noted and Will be complied
13	The project authority shall provide ambient air quality stations and submit the analysis reports to the Board regularly.	Noted and complying the same
14	The project authority shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoEF, GOI on 16.11.2009.	Noted and Will be complied
15	The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral. <ul style="list-style-type: none"> • Road shall be graded to mitigate the dust emissions. • Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin. 	Noted and Following measures implementing for reducing air pollution during transpiration mineral. <ul style="list-style-type: none"> ➤ Gardening of roads to mitigate the dust emission. ➤ Avoiding over loading in terms of weight and volume. ➤ Covering the materials to be transportation in trucks with tarpaulin. ➤ Sprinkling of water regular interval on the main haul road and other service road using tankers to suppress dust.

	<ul style="list-style-type: none"> Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust. 	
16	<p>The project authority shall implement the following measures to reduce the noise pollution.</p> <ul style="list-style-type: none"> The proper and regular maintenance of the vehicles and other equipment. Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs. Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks . 	Noted and implementing all the mentioned measures to reduce the noise pollution.
17	The project authority shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control). Amendment Rules, 201 O dated 11.01.2010 issued by MoE&F, GOI to control the noise to the prescribed levels.	Noted and complying the same
18	The project authority shall provide ear plugs / muffs for the workers engaged in the-operations of HEMM, etc.,	Noted and complying the same
19	The project authority shall construct garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc., The drains shall be regularly de-silted particularly after monsoon and maintain properly.	Noted and Garland drain/catch drain and of appropriate size will be constructed for the working pit to arrest flow of silt and sediment. The rainwater collected will be utilized for watering the mine area, roads, greenbelt development etc.
20	The mine shall earmark separate area for overburden dump yard & collect solid waste i.e., overburden (top soil and rock waste) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.	<p>Noted and Top soil excavated during Mining activities had been stored for use in landscape developments within the mine lease area.</p> <p>The remaining excavated soil had been utilized in re- filling.</p>

21	The overburden (top soil and rock waste) shall be dumped in the dump yard within the quarry lease area. Under no circumstances, the project authority shall dump the overburden soil outside the quarry lease area. The Board is constrained to revoke the CFO issued by the Board in case overburden soil is dumped outside and also-if complaints were received from the surroundings without any further notice.	Noted and Waste dumped in within the quarry lease area. We are not dumping the any overburden soil outside the quarry lease area.
22	The project authority shall adopt the following measures to control erosion of dumps: <ul style="list-style-type: none"> • Retention/toe walls shall be provided at the foot of the dumps. • Worked out slopes ate to be established by planting appropriate shrub/Grass species on the slopes • Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size. 	Noted and the applicant constructed the Retention wall around the waste dump area. Garland drain/catch drain and of appropriate size will be constructed for diversion of storm water.
23	Suitable conservation measures to augment ground water resources in the area shall be plant and implemented in consultation with Regional Director, CGWB, Southern Region, and Hyderabad. Suitable measures shall be taken for rainwater harvesting.	Noted and All Suitable conservation measures taken like garland drains/catch drains to divert and harvest rainwater and the collect the same in the Mine Pit provided to augment groundwater resources in the area in consultation with Region, Hyd & SGWB.
24	No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without approval from the Board.	Noted and We are not changed any mining technology and scope of working, we are doing Mining as per Environment Clearance issued. No further expansion or modifications.
25	The project authority shall develop greenbelt along the mine lease area with tall growing trees with wide leaf area	Noted and developed the greenbelt along the mine lease area.
26	The project authority shall ear mark the funds as stipulated in EC for environmental protection measures and the funds should kept in separate account and should not be-diverted for other purposes. Year wise	Noted and complying the same

	expenditure should be reported to the Ministry of Environment & Forest, GOI and its Regional office, located at Bangalore.	
27	The project authority shall provide septic tank followed by soak pit for disposal of domestic effluents.	Noted and provided septic tank followed by soak pit for disposal of domestic effluents.
28	The project authority shall comply with all the directions issued by the Board from time to time.	Noted and complying the same
29	Concealing the factual data or submission of false information/fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Noted and Will be complied
30	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	Noted and Will be complied
31	The conditions stipulated in this order are without prejudice to the rights and contentions of this Board in any Hon'ble Court of Law.	Noted and Will be complied

SCHEDULE - C (See Rule 3© and 5 (5)) (Conditions of Authorization for occupier or operator handling hazardous wastes)	
1	<p>The applicant shall give top priority for waste minimization and cleaner production practices.</p> <p>We are giving top priority for waste minimization and cleaner production practices.</p>
2	<p>The applicant shall not store hazardous waste for more than 90 days as per the Hazardous & Other wastes (Management and Tran boundary Movement) Rules, 2008 and amendments thereof.</p> <p>We are not storing Any Hazardous waste more than 90 days as per the Hazardous & Other wastes Rules, 2016.</p>
3	<p>The applicant shall store used/waste oil and used lead acid batteries in a secured way in their premises till its disposal.</p> <p>We are storing the used/waste oil and used lead acid batteries in a secured way in our premises till its disposal.</p>
4	<p>The applicant shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocesses/Recyclers.</p> <p>Total Used Oil & Waste oil disposing/selling to authorized recyclers.</p>
5	<p>The applicant shall check the certificate/authorization/order of MoEF issued to The re-user/re-cycle units while disposing the waste oil</p> <p>Noted and Complying the same</p>
6	<p>The applicant shall dispose Used Lead Acid Batteries to the manufactures/Dealers on buyback basis.</p> <p>We are disposing the Used Lead Acid Batteries to the dealers on buyback basis.</p>
7	<p>The applicant shall take necessary steps for prevention of oil spillages and carryover of oil from the Premises.</p> <p>We are taking necessary practical steps for prevention of oil spillages and carryover of oil from the Premises.</p>
8	<p>The applicant shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.</p> <p>Noted and Complying the same</p>
9	<p>The applicant shall dispose/sell the hazardous wastes to only industries/agencies authorized by State Pollution Control Boards. They shall verify the authorization of the Board given to the party before disposing their wastes to the external party.</p> <p>Noted and Complying the same</p>
10	<p>The applicant shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Zonal Office, Kurnool and concerned Regional Office.</p> <p>Noted and Complying the same</p>
11	<p>The applicant shall maintain good housekeeping & Maintain proper records for Hazardous Waste stated in Authorization</p> <p>Noted and Complying the same</p>

Annexure - I

Environmental Monitoring Test reports of AAQ & Noise

KIWIS/QF/7.8/03

**KIWIS**

ECO LABORATORIES PVT. LTD.
Recognized by MoEF, GOI, New Delhi,
Certified by ISO 9001:2015,
ISO 14001:2015 & OHSMS 45001:2018

Plot No. 19, ALEAP Industrial Estate,
SY. No's 342, Near Pragathi Nagar,
Quthbullpur Mandal and Municipality,
Ranga Reddy Dist. Telangana - 500 090.
Email : kiwislabhyd@gmail.com
Ph : 99666 61485 / 040-23816333

TEST REPORT

Page 1 of 1

Report No: KIWIS/AAQ/COM/22/505
Name and address of the client:

M/s. J R GRANITES, Sy No.99/4,99/7, 0.850Hac
Kotamakulapalli Village,
Gudipalli Mandal,
Chittoor District, AP-517425.

Date of report	: 11-07-2022	Sample Collected by	: Kiwis Eco Laboratories Private Limited
Sampling date	: 25-06-2022	Sample Condition	: Samples received in self sealed covers and sample bottles
Sampling Duration	: 24Hrs	Sampling Procedure	: CPCB Guidelines (NAAQMS/36/2012-13)
Sample received on	: 28-06-2022	Weather Conditions	: Dry
Analysis starting date	: 28-06-2022	Sample registration no	: AAQ/COM/06/22/812, 813, 814&815
Analysis completion date	: 11-07-2022	Temperature & Humidity	: 30°C & 55%
Sub Contract Testing	: NA	Sample description/Code	: Ambient Air Quality Monitoring
		Sampling location	: At Project Site, Maingate, O.N Kothur, Srinivasapuram

Locations:

1. PROJECT SITE : AAQ/COM/06/22/812 : JR/AAQ/25/06/2022/01
2. MAINGATE : AAQ/COM/06/22/813 : JR/AAQ/25/06/2022/02
3. O.N.KOTHUR : AAQ/COM/06/22/814 : JR/AAQ/25/06/2022/03
4. SRINIVASAPURAM : AAQ/COM/06/22/815 : JR/AAQ/25/06/2022/04

TEST RESULT

Samples are analyzed "as is where basis is"

S. No	Parameter	Method	Units	Result				*Standards
				Project Site	Main gate	O.N Kothur	Srinivasapuram	
1	PM ₁₀	IS 5182: Part 23 : 2006	µg/m ³	63.5	57.4	52.1	53.3	100
2	PM _{2.5}	CPCBs Guidelines Volume - 1 (2012-13)	µg/m ³	25.1	22.6	18.2	19.1	60
3	SO ₂	IS 5182: Part 2 : 2001	µg/m ³	18.0	16.2	15.0	15.7	80
4	NO _x	IS 5182: Part 6 : 2006	µg/m ³	21.8	20.8	18.4	18.6	80

Opinion and interpretation: Nil

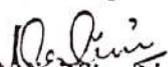
NA: Not Applicable

- *-NAAQS(2009) for (Industrial, Residential, Rural, and Other areas.)
- Test reports shall not be reproduced except in full, without written approval of the laboratory
PM₁₀ Instrument Model: LataEnvirotech APM-860, Calibration valid up to: 28-07-2022
PM_{2.5} Instrument Model: LataEnvirotech APM-154, Calibration valid up to: 28-07-2022

Checked By

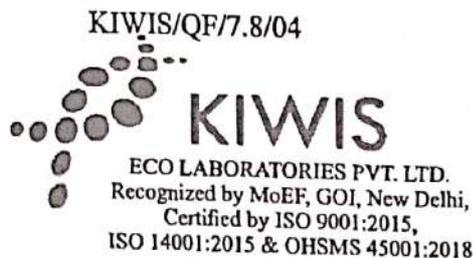

(A. Neeraja)
(Sr. Chemist)

Authorized Signatory


(Dr. N. N. Vijaya Lakshmi)
(Manager-Laboratory)

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf



Plot No. 19, ALEAP Industrial Estate,
SY. No's 342, Near Pragathi Nagar,
Quthbullpur Mandal and Municipality,
Ranga Reddy Dist. Telangana - 500 090.
Email : kiwislabhyd@gmail.com
Ph : 99666 61485 / 040-23816333

TEST REPORT

Page 1 of 1

Report No: **KIWIS/NOISE/COM/22/506**
Name and address of the client:

**M/s. J R GRANITES, Sy No.99/4,99/7, 0.850Hac,
Kotamakulapalli Village, Gudipalli Mandal,
Chittor District, AP-517425.**

Date of report : 11-07-2022
Date of sampling : 25-06-2022
Sample registration no : NOISE/COM/06/22/816, 817, 818&819
Sample Collected by : Kiwis Eco Laboratories Private Limited
Sample description/Code : Ambient Noise Monitoring
Sub Contract Testing : NA

Locations:

1. PROJECT SITE : Noise/COM/06/22/816: JR/Noise/25/06/2022/01
2. MAINGATE : Noise/COM/06/22/817: JR/Noise/25/06/2022/02
3. O.N.KOTHUR : Noise/COM/06/22/818: JR/Noise/25/06/2022/03
4. SRINIVASAPURAM : Noise/COM/06/22/819: JR/Noise/25/06/2022/04

TEST RESULT

Samples are analyzed "as is where basis is"

S.No	Location	Day Time 75 dB(A)	Night time 70 dB(A)
1	At Project Site	64.4	55.2
2	Maingate	57.3	51.4
		Day Time 55 dB(A)	Night time 45 dB(A)
3	O.N Kothur	49.5	40.8
4	Srinivasapuram	51.8	42.6

Opinion and interpretation: Nil

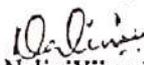
NA: Not Applicable

- Test reports shall not be reproduced except in full, without written approval of the laboratory
- Integrated Sound Level Meter, Make: LUTRON, Model No: SL- 4033 SD, Calibration valid up to: 08-10-2022

Checked By


(A. Veeraja)
(Sr. Chemist)

Authorized Signatory


(Dr. Nalini Vijayalaxmi)
(Manager-Laboratory)

End of the Report

Note : This report is subject to the terms and conditions mentioned overleaf

FORM V
(See Rule 14)

Environmental Statement for the financial year ending on 31st March on or before 30th of September every year.

PART A

(i)	Name and address of the owner/ occupier of the industry operation or process	Shri.M.Ramamurthy, M.D. M/s J.R Granites Pvt Ltd, 0.850 Ha. Sy. No. 99/4 & 7, Kotamakulapalli Village, Gudupalli Mandal, Chittoor District, Andhra Pradesh.
(ii)	Industry category Primary-(STC Code) Secondary-(STC Code)	Red Category
(iii)	Production capacity-Units	Black granite Mine - 1200 to 6471 m ³ / annum
(iv)	Year of establishment	2017
(v)	Date of the last environmental statement submitted	2021

PART B

Water and Raw Material Consumption

1. Water consumption KLD

Dust Suppression and Greenbelt: 1.5KLD
Domestic :1.5KLD

S.No.	Name of products	Process water consumption per unit of product output	
		During the previous financial year (2020-21)	During the current financial year (2021-22)
1.	Black granite Mine	NA	NA

2. Raw material consumption

S.No.	Name of Raw materials	Name of products	Consumption of raw material per unit	
			During the previous financial year (2020-21)	During the current financial year (2021-22)
-Not Applicable-				

*Industry may use codes if disclosing details of raw materials would violate contractual obligations, otherwise all industries have to name the raw material used.

PART C**Pollution discharged to environment/unit of output**
(Parameter as specified in the consent issued)

1) Pollutants	Quantity of pollutants discharged (mass/day)	Concentrations of pollutants in discharges (mass/volume)	Percentage of variation from prescribed standards with reasons
a) Water	As such there is no mine discharge. Only surface runoff during rainy days	Water Quality monitoring data/ Reports attached as Annexure-I	NA
b) Air	Wet drilling method is adopted to control dust emissions.	Ambient Air Quality monitoring data/ Reports attached as Annexure-I	No Variation

PART D
Hazardous Wastes

(As specified under Hazardous Waste Management and Handling Rules, 2008)

Hazardous Waste	Total Quantity (Kgs.)	
	During the previous financial year (2020-21)	During the current financial year (2021-22)
a) From process	NA	NA
b) From pollution control facilities	NA	NA

PART - E**Solid Wastes**

Solid Wastes	Total Quantity	
	During the previous financial year (2020-21)	During the current financial year (2021-22)
(a) From process	-	-
(b) From pollution control facility	-	-
(c)		
(1) Quantity recycled or re-utilized within the unit (2) Sold (3) Disposed	-	-

PART F

Please specify the characterization (in terms of composition and quantum) of hazardous as well as solid wastes and indicate disposal practice adopted for both these categories of wastes.

No hazardous waste is generated

PART G

Impact of the pollution abatement measures taken on conservation of natural resources and on the cost of production.

Water sprinkling in the mine area, on haulage roads, at ore dumping platform and plantation have kept the dust emission within the prescribed statutory limits. There is no discharge of pollutants as the domestic wastewater is sent to septic tanks and then to soak pits.

PART H

Additional measures/ investment proposal for environmental protection abatement of pollution, prevention of pollution.

The dust anticipated during dry seasons, due to haulage will be suppressed by sprinkling water.

PART I

Any other particulars for improving the quality of the environment.

About 300 no. of plants were planted during the mining

F. Mahesh
Authorized Signatory



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 16.10.2022

Debit _____ A/c.

Pay Sri Vinayagar & Maniyammam Temple
Kondasamudram Chettur DT
the sum of Rupees

towards Twelve thousand
yearly Festival

Rs. 12000/-

* SENDHILKUMAR

Prepared by

Checked by

Authorised by

G. Sathish Kumar
Receiver's Signature

9786 23723

	J.R. GRANITES PVT. LTD. 4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	
	Date: <u>15.06.2022</u>	
	Debit _____ A/c.	
Pay	<u>Sri Vinayagan temple Contractoin</u> <u>Dometed 7500/-</u>	
the sum of Rupees	_____	
towards	<u>Ten thousand only</u>	
	Rs. 10000/-	
Prepared by	Checked by	Authorised by Receiver's Signature <u>G. Sandhil Kumar</u>

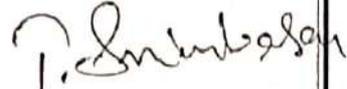
9786237232

 JR group	J.R. GRANITES PVT. LTD. 4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: <u>17/8/2018</u>
Debit _____ A/c.		
Pay <u>Dhevappa s/o Betappa Chenna Kottamakomapalli</u> <u>ON Kothooru Gudupalli mandal chethoor, DT</u> the sum of Rupees <u>One thousand only</u> towards <u>Five hundred</u>		
Rs. <u>1500/-</u>	<u>Vinayagar</u> <u>Festival</u>	<u>Dhevappa</u>  Receiver's Signature
Prepared by	Checked by	Authorised by

8072674589

 JR group	J.R. GRANITES PVT. LTD. 4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: <u>13/8/2019</u>
Debit _____ A/c.			
Pay <u>Dhevappa sp' Betappa. Chenna Kottamakanappall</u> the sum of Rupees <u>Three thousand — only</u> towards _____			
Rs. <u>3000/-</u>	<u>Vinayagar Festival</u>		<u>B. Dhevappa</u>  Receiver's Signature
Prepared by	Checked by	Authorised by	

8072674589

 JR group	J.R. GRANITES PVT. LTD. 4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: 14/8/2021
Debit _____ A/c.		
Pay T. Srinivasulu s/o thimmappa. Chinna Kottamakampalli ON Kothooru Gudepalli mandal Kuppam chittoor. DT the sum of Rupees <u>Five Thousand ONLY</u>		
towards _____		
Rs. <u>5000/-</u>	[Vinayagar Festival]	T. Srinivasulu
Prepared by	Checked by	Authorised by
		
		8870586882

 JR group	J.R. GRANITES PVT. LTD. 4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: <u>20/8/2021</u>
Debit _____ A/c.		
Pay <u>D. Thimmarayappa</u> <u>ON Kothoor</u>		
the sum of Rupees <u>Five thousand only</u>		
towards _____ <u>ON Kothooru</u>		
Rs. <u>5000/-</u>	<u>Kuppam Road</u> <u>VinayakSwamy Gudi</u> <u>Festival</u>	<u>D. Thimmarayappa</u> <u>₹ 5000/-</u>
Prepared by	Checked by	Authorised by
		Receiver's Signature



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 18.11.2021

Debit _____ A/c.

Pay Srinivasulu s/o N. Venkatesh, ON Kothuru
(Keeramma Gudi Festival)
the sum of Rupees fifty thousand only.
towards Inauguration of temple at B.N. Kothuru
Village

Rs. 50000/-

Prep.

Checked by

Authorised by

Receiver's Signature

Call No: 7675972425

 JR group	J.R. GRANITES PVT. LTD.		
4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.			
No.	CASH PAYMENT VOUCHER		Date: 12/01/2022
Debit _____ A/c.			
Pay <u>Dhevappa Naidu s/o Kesavappa Naidu</u> ON. Kolthooru Gudupatti mandal Keppam chittoor, DT the sum of Rupees <u>Fifteen Thousand only</u>			
towards			
Rs. 15000/-	ON Kolthooru Ganamma Gudi [K. Dhevappa Naidu] Enagnetion		
Prepared by	Checked by	Authorised by	 Receiver's Signature



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 01/07/2019

Debit _____ A/c.

Pay Vadivel S/O chinna paiyappa chenna Kondasandhram
ON. Kothoor

the sum of Rupees TEN Thousand only

towards _____

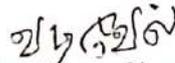
Village Road Work Parpase

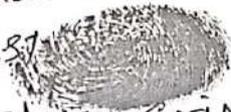
Rs. 10,000/-

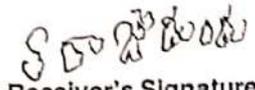
Prepared by

Checked by

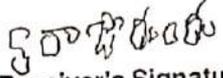
Authorised by


Receiver's Signature

	J.R. GRANITES PVT. LTD.	
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: 16/05/2019
	Debit _____ A/c.	
	Pay Jataka Srinivasan. S/o Appanna Boide Ariyanappalli Sigaramakanappalli Panchayat the sum of Rupees <u>TEN THOUSAND</u> only -	
	towards _____ Sri Sivalingeswara Gudi	
	Rs. <u>10000/-</u>	New Inagration Lst Donated
Prepared by	Checked by	Authorised by  Jataka Srinivasan
		Receiver's Signature

	J.R. GRANITES PVT. LTD.		
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: 25/10/2021
	Debit _____ A/c.		Pedha
	Pay <u>Rajendra (Gowdu) s/o Subraya (Gowdu) Kottamakana Palle</u> (Rajulu) ON. Kothuru Gudupalli Kuppan. mandal		
	the sum of Rupees <u>five thousand only</u>		
	towards <u>purchase of 42 steers for his cattle farm</u> [Batakondaraya Swamy Gudi Festival] Kottamakana Palle		
	Rs. <u>5000/-</u>		
Prepared by	Checked by	Authorised by	Receiver's Signature

7702950103

 JR group	J.R. GRANITES PVT. LTD.	
4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER	
Date: 23/10/2019		
Debit _____ A/c.		
Pay <u>Rajendra [Gowdu] S/o Suburajulu [Gowdu]</u> Pedha <u>Gudupalli mandal. Kuppam Chittoor DT</u> ON. Kothoora the sum of Rupees <u>FIFTEEN THOUSAND ONLY</u>		
towards _____		
Rs. <u>15000/-</u>	Betakondaraya Swamy Gudi [Festival] Kotamalekanapalli	
Prepared by	Checked by	Authorised by
		 Receiver's Signature
7702950103		



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 23/10/2019

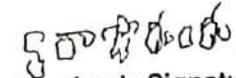
Debit _____ A/c.

Pay Rajendra [Gowdu] S/o Subrajulu [Gowdu] Pedha Kottamakana palli
Gudupalli mandal. Kuppam Chittoor DT ON. Kothooru
the sum of Rupees ~~FIFTEEN THOUSAND~~ ONLY.

towards _____

Rs. 15000/-

Betakondaraya Swamy Gudi Festival
Kotamalekana palli


Receiver's Signature

Prepared by

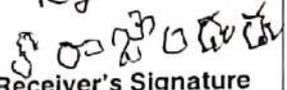
Checked by

Authorised by

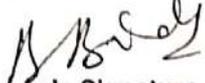
#702950103

 JR group	J.R. GRANITES PVT. LTD.	
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	
	Date: 21/10/2018	
	Debit _____ A/c.	
	Pay <u>Rajendhra [Gowda] s/o Saburayalu [Gowdu]</u> Pedha Kottamakana Palli	
	Gudupalli mandal Kuppam Chittoor DT - ON Kothooru	
	the sum of Rupees <u>TEN THOUSAND ONLY</u>	
	towards _____	
	Rs. <u>10,000/-</u>	
	Mariyamma Gudi - Betakondraya Swamy Gudi yearly [Festival]	
Prepared by	Checked by	Authorised by
		
		Receiver's Signature

7702950103

 JR group	J.R. GRANITES PVT. LTD.	
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	
	Date: 29/9/2017	
	Debit _____ A/c.	Pedha
	Pay <u>Rayendra [Gowdu] s/o Subargulu (Gowdu) Kottamakana Palli</u> ON <u>Kothooru Gudupalli mandal chittoor, DT KUPPAM</u> the sum of Rupees <u>Fifteen thousand only</u>	
	towards _____	
	Rs. 15000/-	Betakondaraya Swamy Gudi Pedha Kottamakana Palli. Rayendra
Prepared by	Checked by	Authorised by
		Receiver's Signature 

7702950103

 JR group	J.R. GRANITES PVT. LTD.		
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.		
No.	CASH PAYMENT VOUCHER		Date: 10/8/2017
	Debit _____ A/c.		
	Pay <u>Betappa Naidu S/o Bodiappa Naidu</u> <u>village water line and water supply purpose</u> the sum of Rupees <u>Twenty thousand only</u> -		
	towards _____		
	Rs. <u>20,000/-</u>	(B, Betappa Naidu)	
Prepared by	Checked by	Authorised by	 Receiver's Signature



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 23/01/2018

Debit _____ A/c.

Pay Betappa Naid. S/o Bodiappa Naidu ON Kolthooru Gudupatti
mandal Chittoor Dt Kuppam (Keeramma Gudi yerly Fisety var)
the sum of Rupees Fifteen Thousand Only -

towards _____

Rs. 15000/-

(B. Betappa Naidu)

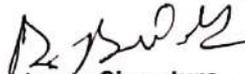
Prepared by _____

Checked by _____

Authorised by _____

Receiver's Signature

9494747337

 JR group	J.R. GRANITES PVT. LTD.		
4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.			
No.	CASH PAYMENT VOUCHER		Date: 20/01/2019
Debit _____ A/c.			
Pay Betappa Naidu s/o Bodirappa Naidu ON. Kolthoor. Gudupalli mandal Chittoor DT. Kuppam/Keeramma (ampel) the sum of Rupees <u>Fifteen thousand only - Festivals</u> towards _____			
Rs. <u>15000/-</u>			
Prepared by	Checked by	Authorised by	 Receiver's Signature

9494748337



J.R. GRANITES PVT. LTD.

4th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.

No.

CASH PAYMENT VOUCHER

Date: 21.06.2021

Debit _____ A/c.

Pay Sri Vinayagar & Mariyamman temple Inagretion
Konda Samudhram

the sum of Rupees _____

towards Five thousand only

Rs. 15000/-

A. SENDHIL kumar

G. sendil kumar
Receiver's Signature

Prepared by

Checked by

Authorised by

9786237232

 JR group	J.R. GRANITES PVT. LTD. 4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: 09.09.2021
Debit _____ A/c.		
Pay Sri Vinayagar S Mariyamman Tempal Konda Samudhram Chelkook DT		
the sum of Rupees _____		
towards Five thousand		
Rs. 5000/-		R. SENDHIL KUMAR
Prepared by	Checked by	Authorised by
		G. Sendhil Kumar Receiver's Signature

9786237232

	J.R. GRANITES PVT. LTD.	
	4 th Floor, J.R. Plaza, Tank Street HOSUR - 635 109.	
No.	CASH PAYMENT VOUCHER	Date: 10/3/2021
	Debit _____ A/c.	
	Pay Siva Kumar s/o vadhan nadi Kondasandhram	
	the sum of Rupees Eight thousand only	
	towards	
	Rs. 8000/-	Agriculture Land Road Leveling Rarpase
Prepared by	Checked by	Authorised by
		V. [Signature] Receiver's Signature

JR GRANITES PVT. LTD.,

Sy. No : 95/3,89/1,99/4 & 99/7, Kottamakanapalli(Village),Gidupalli,Chittoor-

No. 103

VOUCHER

Date : 10/8/2019

Debit A/c _____

Paid to: V. Prakash Kumar s/o Vishvanatham

Kondasandham ON Kothuru Kuppam chittoor DT

By Cash / Cheque / Draft No : _____

Paid towards: Ten thousand - only

Sum of Rupees _____

Rs. 10000/-

Vinayagar Tempal

Inagretion 3

Contraction purpose

Accountant

Resamed

Mg.Partner/Partner

BY

Satamp

[Signature]

Signature



1069







1072

